SHRI JAIRAMDAS DAULATRAM: Yes. Sir. One or two words in support of it. The purpose of the Bill cannot be achieved-that is what I believe and others too-by continuing the debate today and expressing various opinions for and against and also by coming to an adverse deci-Time is needed to have the matter properly considered and for a favourable opportunity to arise for achieving the purpose of the Bill. I therefore appeal both to the Government and to the mover of the Bill to allow the debate to be adjourned unt l we have a more favourable opportunity of succeeding in achieving the object of the Bill. Therefore I move that the debate on this Bill be adjourned

The question was proposed.

श्री श्रार॰ एम॰ हजरनवीस: श्रोमन्, श्री जैरामदास दौलतराम का इस देश के अन्दर श्रौर इस सदन में जो स्थान है इस सदन में श्रिधकार है श्रौर इस प्रश्न के साथ उनकी जो श्रात्मीयता है, वह सब सोचकर मैं उनके प्रस्ताव को सरकार की तरफ से स्वीकार करता हु।

MR CHAIRMAN: The question is:

"That the debate on the Bill be adjourned."

The motion was adopted.

THE TREASON BILL, 1963

Drwan CHAMAN LALL (Punjab): May I, Sir, apologise to you and to the House for being a few minutes late? May I with your permission now move for leave to introduce my Bill?

Mr. CHAIRMAN: You want to catch the bus you missed?

DIWAN CHAMAN LALL: Yes, Sir. Mr. CHAIRMAN: All right.

DIWAN CHAMAN LALL: Sir, I beg to move for leave to introduce a Bill to codify the law relating to treason.

The question was put and the motion was adopted.

DIWAN CHAMAN LALL: Sir, I introduce the Bill.

THE SHOPKEEPERS (FIXATION OF PRICE LABELS) BILL, 1962

SHRI A. M. TARIQ (Jammu and Kashmir): Sir, I move:—

"That the Bill to provide for the affixing of price labels on commodities by shopkeepers be taken into consideration."

جناب چدرمین صاحب - میں آپ کی اجازت سے اس بل کو اس ان کے ساءلمے رکھدا ھوں - جہاں تک اس بل کی فرض و غایت یا اس کا فائدہ یا اس کو پیش کرنے کا مقصد پیش نظر ہے وہ تو مختصر ھے - ولا یہ ہے کہ اس ملک میں جهاں بوی بوی دوکانوں پر یا جهوائی چهوائی دو^{با}نون پر ضروریات زندگی یا دوسري چيزوں کي فروغت هوتي هے وهاں ان چیزوں پر ان کی قیست رکھی جائے - اس کی وجہ یہ ہے تاکہ لوگوں کا وہ وقت جو نریم نے کم کرنے میں یا زیادہ کرنے میں یا تھوڑا سا رمایت کرنے موں صرف هو جاتا ھے وہ بیم جائے - اس سے ایک اور فائدہ جو میرے پیش نظر ہے وہ یہ ہے

کہ اس ملک کے رہنے والوں کا جو نیشنل کیریکٹر هے وہ بوھ جائے کا -جذاب والا - جب هم هندوستان کے باھر کے ملکوں کی طرف جاتے ھیں تو جهال ابهی کسی روکان میں جائیں وهان، اس دولان مين هر چيز پر ايک قيمت يا نوخ كا ليهل لكا هونا هي اس. میں آپ کو وقت ضائع نہیں کونا ا پوتا چاھے آپ دو انے کم یا دو آنے زیاده دیں - آپ یوروپ کی كسى دوكان مين جائين اينى قيبت كى چيز اتها لائي - بهت سى دو الي ايسى هيل جهال سيلزمين نهيل هوتا هے لیکن چیزیں رکھی هوتی هیں ان پر نرخ رکھا هوتا هے اور اس سے ایک ہوا اثر اس ملک میں رہنے والرس کے نیشنل کریکٹر پر اور باھر والوں پر پوتا ہے - همارے ملك ميں فلامی کی وجه سے غربت کی وجه سے کنچھ ایسی حالت رهی هے که هم چیزوں کی زیادہ قیمت رکھ کر انہیں بهت کم قیمت پر بهچتے هیں - اس کی وجه یه هے - جیسے میں ایپ کشمیر کی بات کروں ایک کشمهری کی حیثیت سے - کہ همارے دشمیریوں کے بارے میں یہ کہا جاتا ہے که بهائی جب یه شال بیچیں اور سو روپیه کی قبمت کا کہیں تو ۱۰ روپیه پر بھی عام طور پر طے ھو سکتا ھے اور یه حقیقت هے کسی حد تک میں انکار نہیں کرتا ھوں ۔

(Interruption).

MR. CHAIRMAN: Mr. Sapru, if you want to say something, you may say it in such a way that people can listen to it. This sort of conversation between you and the speaker no one can hear.

شری اے - ایم - طارق : اس کی وجه يه هے كه ميں اس دلیل کا بھی آپ کو جواب دینا چاهتا هور اس کی وجه یه نهین ھے کہ کشمیر کے رہنے والے یا پنجاب کے رہنے والے - یا چھوٹی چھوٹی جگہوں کے رہلے والے لوگوں میں تومی کمریکٹر نہیں ہے لیکن یہ ایک ایسی چیز ہے جیسے کشمیر کو لے ليجيئے سياهوں کی جگه هے تورست سینٹر مے کشمیر کے لوگ سمجھتے هير که بهائي ايک دفعه جو آيا دوبارہ نہ آئے شاید - وھاں کے لوگ اپلی چیز کو مشین سے تو بداتے نهیں بلکه سردیوں میں اپنا بیته کو فالتو سے میں کبھی شال بنایا یا اور كوئي چيز بغائي- اس مين اكر ان كي لاگت دیکھی جائے تو بہت کم ھے ۔ ليكن أكر ديكها جائي أس فن وكي كوئى قيمت نهين هے اور محملت بهت هے لیکن اس محدث میں اپنی غربت کی وجه سے، اینے علم نه ھو کی وجه سے اس کا اندازہ نہیں کر سکتے - یعنی کشمیر کا ایک شال اگر کوئی سنجه دار آدمی هو تو اس کو دس ہزار میں بھی خرید سکتا ہے اور جو شخص سنجه دار نه هو تو اس

[شری اے - ایم - طارق] کے لئے وہ سو روپیے کی بھی چیز نہوں لیکن جس نے اسے بدایا ھے اس کے لئے اسکی قیمت ۱۰ هزار بھی جائز هے اور اگر اس کو ۲۰۰ سو میں بیچنا چاھے تو بھی جائز ھے اور دو سو رويهے مهل وہ اس لئے بيجانا چاهاتا هے که وه ایدی غربت اور مجبوری کی وجه سے ایسا کرتا ہے کیوں کہ اس کو صملوم ھے کہ اپ کے سیزن میں یہ شال نہیں بکے کا تو رہ ستر جائے کا - اگر اس کے بینچنے كا انتظام نهيس كها كيا تو الله سال اس كا ديرائن بدل جائه كا - ان تسم چیزوں کے پیم نظر آج کل هم لوگ بہت سی چیزیں سیکھ رہے ھیں اور ابدی آنے والی نسلوں کے لئے کچھ اچھی چیزیں بنانا چاھتے ھیں اور ان کے لئے سب سے اچھی چیز كنتريبيوت كر سكين - اور ولا چيز نیشنل کیریکٹر کو بنا ہے ارر لوگوں کو اس کے بارے میں سمجهاناً في - آج آپ دلي كي سب سے بوی دکان میں چلے جایئے سيكرين جو اياب معمولي چيز هے اگر نہی دلی کے کیست کی دیان سے خریدئے کا تو وہ پانچ روپئیے میں دیکا اکر چھوٹے کیمست کی دکان میں جائیے تو وہ ساڑھے تھن روپیئے میں دیکا ذرا دريا كلم جله جائيه تو تهن روپیئے میں مل جائے کی اور اگر چاندنی چوک جایئے تو وہ هی جهز دھائی روپیم میں مل جائے کی - اس کی وجه یه هے که یہاں کے لوگ اس قسم کے خویداروں کو دیکھکر اس کے دام مانکنے هيں - باهر کا حو آدمی ديهات

کا آدمی جو دھلی میں نه رهتا هو اس کے خیال میں یه آنا هے که دلی میں جو لوگ رهتے هیں ان کا کوئی کیریکٹو نہیں ھے -

एक माननीय सदस्य: काश्मीरी भी यहां होंगे।

شرى اے - ايم - طارق : هو سكتا هے اس میں دو رائے نہیں ہو سکتیں -کشمہری بھی یہاں تشریف رکھتے ھیں ارر بہاری بھی یہاں تشریف فرماتے ھیں - لیکن غیر ملکیوں کے لئے وہ سب هندوستانی هیں یعنی که باهر کے آدمیوں کے لئے نہ هم کشمیری هیں نه هم بهاری هیں - نه اثل بهاری هين نه طارق هين المكه صرف هدوستانی هیں تو اس چیز کو دور کرنے کے لئے یہ ہے حد ضروری ہے کہ اس طرح کا بل پاس کیا جائے پھر اس کے علارہ سین یہ کہنا جامتا ہوں کہ لندن يوروپ مين سوئةررليند مين پیرس میں جرمنی میں آپ کہیں بھی جائیے آپ کو نا بالغ بھے شوپنگ کرتے دکھائی دیں گے۔ اسی وجه سےوهاں خود مرد چیزیں خریدنے پر اپنا وقت ضائع نہیں کرتے - وہاں پر چیزیں ان کے بھے اور بیویاں خریدتے میں کیونکه همارے یہاں بارکیلنگ سستم هے اور هم لوگ دو تين گهنتے ضائع کرتے میں اس وقت کو بھا سکتے ھیں ۔ میں نے بہت سے بزرگوں سے سنا هے که للدن میں لوگ ایے کتوں

کے ہارے میں چند رائیں رکھنا چاهتا هوں –

سب سے پہلے میں وزیر اعظم صاحب كي رائع ركها جاهتا هون -خود وزیراعظم صاحب نے تمام استیتس کے چیف مدستروں کو ۱۹ نومبر ۱۹ع كو أيك خط لكها تها جس مين انہوں نے یہ درخواست کی تھی کہ اگر چیزوں کے دام فکس کر دئیے جائیں اور ان پر لیبل لکا دیا جائے تو اس سے ہوا اثر پر سکتا ہے - چونکه داموں میں کئی بیشی هو سکتی هے . لهذا تمام چيزوں پر اس قسم کے لیملس لکا دئی جائیں - سرے درنے ک دی جائے جس سے سب لوگوں کو چیو خریدنے میں آسانی هو۔ اس میں ایک فائدہ وقت کا بھی تھا اور ان نے پیش نظر یہ اسکیم تھی -اس کے ساتھ ھی ساتھ میں سنجھتا ھوں کہ دلی کے چیف کیشٹر نے بھی اس چیز کی ہے حد ضرورت محسوس کی اور یہاں کے بوے بوے تاجروں کو ملا کو یہ کہا کہ آپ مہربانی فرما کر ایدی دوکانوں پر چیزوں نے داموں کی فهرست لکائیے - اگر آپ اس چیز کو دور کرنا چاهتے هیں اس پریشانی کو دور کرنا چاهتے هیں که جہاں یہ کہا جا رھا ھے کہ دوکان دار چیزوں کو بلیک مارکیت میں بیچنے هیں زیادہ پیسے میں بیمچتے هیں – یعنی آتا اوو چاول کے دام ہوھا دیتے ھیں 📗

کو شوینگ کرنے کا کام سہرد گر دیتے هين - (هنسي) يه حقيتت ه اور اس میں هنسنے کی کوئی بات نہیں ہے - وہاں پر کتے کے مله میں توکری لٹکا دی جاتی ہے اور اس میں پونڈ شیانک لٹکا دیئے جاتے ھیں اور جو چيز خريدني هو اس کا نام لکه دیا جاتا ہے ۔ دکان دار لست کو دیکھکر چیز دیدے کا اور کم نہیں دیکا - یوروپ میں اخبار سوکوں کے کنارے ذہوں میں رکھے رعتہ ھیں اور اگر آپ اخبار خریدنا چاهتے هیں تو اتغے پنس اور قیمت ذال دیجئے اور اخبار [اتها ليجئه ليكن هلدوستان میں بدقسمتی سے اس قسم کی چیز نہیں ہوتی ہے ۔ آپ اس بات سے انکار بھی نہیں کر سکتے جب کسی اخبار کا آزادی نمبر کی قیمت ۲۵ نها پیسہ هو تو وہ +0 نئے پیسے سیں بلیک میں بک جاتا ہے - کوئی بھی اچهی کتاب هو ولا فوراً معلوم هوجاتی ھے - ان تمام چھڑوں سے همارے کیریکٹر پر بوا اثر پوتا هے اور ان تمام چیزوں کو دور کر دیلے کے لئے اینا وقت بدھانے کے لئے اور اس کے ساتھ ساته اگر هم اینے کریکٹر کو بلند کرنا چاہتے ھیں تو یہ ضروری ھے کہ ھم یہاں کے دکانداروں کو سکھائیں کہ یہ کوئی مجهوری نهیں هے پلکه ایک نہایت ضروری چیز ھے - میں اس

[شری اے - ایم - طارق] وهاں آپ کے لئے ضروری ھے جب آپ کی یونین ہے تو اس یونین کے ذریعہ سب چیزوں پر لیبل فکس کرکے انمیں دام چهاپیئے تاکه یه ثابت هو جائے دوسرے آدمیوں کو یہ محسوس هو جائے که اس چیز کی قیمت زیاد**ه** نہیں ھے - کہاری باولی اور چاندنی چوک کی تیمت میں ہوا فرق ھے -اگر کوئی باهر کا آدسی داموں میں فرق ديكهتا هے تو ولا كهبرا جاتا هے اور ایک بهروسه اله جاتا هے جو تجارت میں هونا چاهئے - تو ان تمام چیزوں کو دور کرنے کے لئے میں اس بل کے لئے زور دیتا هوں - يهى نهيں بلكه میں یہ بھی کہتا ھوں کہ اس بل کی حمایت میں آکر کوئی شخص چیلیدج نه کرے تو میں اپدی یادداشت سے کہدرں جہاں تک میرا خیال هے شری شریان پرشاد جین اور شرمی بی – ایم - برلا نے تمام لوگوں اور فیدریشن کی طرف سے یعلی خود فيدريشن آف اندين چيه، برس آف کامرس نے اس چیز پر بے حد زور دیا کہ باهر والوں کو ان دقتوں کا ساملا کرنا پوتا ہے ۔ میرا خیال ہے که اس پر جو تقریر کی گئی تھی اس میں اس بات کا ذکر کیا گیا تھا کہ غیر سلک والوں کے سامنے همیں شرمندہ هونا يوما هے - ميں خود جناب والا - اينا ایک واقعه بتادوں میرے ایک دوست

پر اترنا پوا اور انهیں هاتهی دانت کا ایک قلمدان ملا - انہوں نے جلدی میں که مجھے شاید پهر موقعه نه ملے اسے پالم ہوائی اوہ کی ایک دوکان سے خوید لیا ۔ انہوں نے اسے ++ روييم مين خريدا - جب ان سے میری ملاقات ہوئی تو انہوں نے اس کی بوی تعریف کی اور میں نے بھی اس کی بہت تعریف کی کیوں كه اس مين في تها ليكن جب ولا جامع مستجد کی طرف سیر کے لئے گزرے تو ایک دوکان میں وهی چیز ۳۵ رویے کی ملی تو اس طوح کی چیز کا کیا اثر پو سکتا ہے ۔ یہ آپ سب لوگ اچھی طرح سے جان سکتے ھیں – جن لوگوں نے نیشلل جغرافیہ میکزین کا مطالبہ کیا ھے انہیں معاوم ھوکا کہ ھر تیں اور چھہ کے بعد مختلف ملکوں کے سوشل حالات اور تجارتی سیاسی حالات کے بارے میں مضمون نملتے ھیں - اس کے کوئی سیاسی نظریه ہے اتفاق کرے یہ نہ کرے لیکن جو چيز اس ميں مہيا هوتي هے اس سے کوئی انکار نہیں کر سکتا اور اس میے کافی علم حاصل هو سکتا هے ، پچھلے تیں چار سالوں میں کشمیر بنارس اور دلی ارے میں آرتیکل نکلے اور ان تھدوں شہروں کا ذکر نهایت اهتمام سے کیا جاتا ھے لیکن شاید یه معلوم نهیں که مجاور سے

جرملی سے آئے - آتے می انہیں ایرپورت

بولتا هے یا تاجر سے بولتا هے یعنی قیمت کے بارے میں - اس طرح سے دوسرے ملکوں میں هماری بدنامی ھوتی ھے اور اس چیز کو پیمی نظر میں نے یہ بل پیش کیا ہے شاید فلامی کی وجه سے یہ بات ابھی تک چلی آ رهی هو لیکن همین آزاد هوئے یلدره سوله سال هو ذئیے اور اب هم کو اس کی طرف توجه کرنے چاھئے ۔ اس چیز کی وجه سے ملاوت بھی ہوتی ھے - آج تو ایک محاررہ ہو گیا ھے که دالی میں زهر بھی خالص نہیں ملتا هے - خالص زهر کا ملنا دلی میں مشکل ہو گیا ہے جس زھر سے پہلے دو منت میں تشریف جا سکتے تھے اب اس میں دس ملت لكتي هين توس سے ثالت هوتا هے که همارے یہاں جو زهر ہے ولا بھی خالص نہیں ۔ ان تمام چیزوں کی طرفہ میں توجه کرنی چاھیے کیونکہ اس سے سماج کا بھروسہ اتھ جاتا هے رور انسان افرانفری کا شکار هو جاتا ھے تو میں اس ایوان کے معزز ممہران سے درخواست کروں کا کہ ولا اس بل کی اهمیت کو سمجهیں اور اس کو منظور کریں کے - میں اس ایوان کا زيادة وقت لينا نهيل چاهتا هول كيول که جو مسئلة هے وہ نہایت مختصر هے لیکن مختصر هونے کے ساتھ ساتھ کئے گنا اهم هے - کیوں که یه همارے سماج کے لئے اور ہمارے مستقبل کے

لئے هماری روزمرہ کی زندگی کے لئے اید بہت اهم هے ان چلد الفاظ کے ساتھ سیس اپنے بل کو اس ایوان کے سامنے وكهتا هون اور اميد كرتا هون كه تمام دوست خاص طور پر همارے معزز دوست شری ایم - پی بهارگو اس بل کے حمایت فومائیں کے -

†श्री ए० एम० तारिक : जनाब चेयरमैन साहब मैं ग्राप की इजाजत से इस बिल को इस एवान के सामने रखता हुं। जहां तक इस बिल की गर्जों-गायत या . उसका कायदा या उसको पेश करने का मकसद पेशनजर है वो तो मुरूसिर है। वह यह है कि इस मुल्क में जहां बड़ी बड़ी दुकानों पर या छोटी छाटी दुकानों पर जरूरीयात जिन्दगी या दूसरी चीजों की फ़रोस्त होती है वहां उन चीजों पर उन की कीमत रखी जाय । इस की वजह यह है ताकि लोगों का वह वक्त जो निरख के कम करने में या ज्यादा करने में या थोड़ा सा रियायत करने में सर्फ हो जाता है वह बच जाय । इस से एक ग्रौर फायदा जो मेरे पेश नज़र है वह यह है कि इस मुल्क के रहने वालों का जो नैशनल कैरेक्टर है वह बढ़ जायगा । जनाब वालाः जब हम हिन्द्स्तान के बाहर के मुल्कों की तरफ जाते हैं तो जहां भी किसी द्कान में जाएं वहां इस द्कान में हर चीज पर एक कीमत या निरख का लेबल लगा होता है उस में ग्राप को वक्त जाया नहीं करना पड़ता चाहे श्राप दो ग्राने कम या दो ग्राने ज्यादा दें। स्राप योरप की किसी द्कान में जाएं अपनी कीमत की चीज उटा लाएं बहुत सी द्कानें ऐसी हैं जहांकि सेल्समैन नहीं होता है लेकिन चीजें रखीं होती हैं उन पर निरख रखा होता है और इस सेएक बड़ा असर उस मुल्क में रहने वालों के नेशनल कैरेक्टर पर ग्रौर बाहर वालों पर पड़ता है । हमारे

^{+[]} Hindi transliteration.

[श्री ए० एम० तारिक]
मुल्क मे गुलामी की वजह से गुरबत की
वजह से कुछ ऐसी हालत रही है कि हम चीजो
की ज्यादा कीमत रख कर उन्हें बहुत कम
कीमत पर बेचते हैं। इस की वजह यह है।
जैसे मैं ग्रपने कश्मीर की बात करू एक
काशमीरी की हैसियत से। कि हमारे कशमीरियो के बारे मे यह कहा जाता है कि भाई
जब ये शाल बेचे ग्रौर १०० रुपये की कीमत
का कहे तो दस रुपये पर भी ग्राम तौर पर

(Inturruption)

तै हो सकता है और यह हकीकत है किसी

हद तक में इन्कार नहीं करता ह ।

MR. CHAIRMAN. Mr Sapru, if you want to say something, you may say it in such a way that people can listen to it. This sort of conversation between you and the speaker no one can hear.

श्री ए० एम० तारिक इसकी वजह यह है कि मै इस दलील का भी भ्राप को जवाब देना चाहता हू, इसकी वजह यह नही है कि काशमीर के रहने वाले या पजाब के रहने वाले या छोटी छोटी जगहो के रहने वाले लोगो मे कौमी कैरेक्टर नही है लेकिन यह एक ऐसी चीज है जैसे कि काशमीर को ही ले लीजिए स्याहो की जगह है टरिस्ट सैन्टर है काशमीर के लोग समझते है कि भाई एक दफा जो ग्राया दोबारा न ग्राय शायद । वहा के लोग ग्रपनी चीज को मशीन से तो बनाते नही वल्कि सर्दियो मे ग्रपना बैठकर फालतु समय मे कभी शाल बनाया या श्रौर कोई चीज बनाई। उस मे श्रगर उन की लागत देखी जाय तो बहत ही कम है। लेकिन ग्रगर देखा जाये इस फन की कोई कीमत नही है ग्रौर महनत बोहुत है। लेकिन इस मेहनत मे अपनी गुर्वत की वजह से अपने इल्म न होने की वजह से इस का अन्दाजा नही कर सकते। यानि कि काशमीर का एक शाल भ्रगर कोई समझदार ग्रादमी हो तो उस को दस हजार मे भी खरीद सकता है स्रौर जो शख्स समझदार न हो तो उस के लिए वह सौ रुपये की भी चीज नही लेकिन जिसने

इस बनाया है उसके लिए इसकी कीमत दस हजार भी जायज है स्रौर स्रगर उस को दो सौ मे भी बेचना चाहे तो भी जायज है ग्रौर दो सौ रुपये मै वह इसलिए बेचना चाहता है कि वह अपनी ग्वगत और मजबूरी की वजह से ऐसा करता है क्योंकि उसको मालम है कि ग्रब के सीजन मे यह शाल नही बिकेगा तो वह सड जायेगा । श्रगर उस के बेचने का इतजाम नही किया गया तो ग्रगले साल उसका डिजाइन बदल जायेगा । इन तमाम चीजो के पेशनजर स्राजकल मलोग बहत सी चीज सीख रहे है श्रौर श्रपनी श्राने वाली नसलो के लिए कुड़ अच्छी चीजे बनाना चाहते है ग्रौर उनके लिए सबसे ग्रच्छी चीज कन्टरीव्यट कर सके । ग्रौर व^र चीज नैशनल कैरेक्टर को बनाना है ग्रीर लोगो को उसके बारे मे समझाना है। स्राज स्रगर स्राप दिल्ली की सबसे बडी दकान मे चले जाइए सैकीन जो एक मामुली चीज है ग्रगर नई दिल्ली के कैमिस्ट की दूकान से खरीदियेगा तो वह पाच रपए मे देगा । अगर एक छोटे कैमिस्ट की दकान मे चले जाइएगा तो व साडे तीन रुपए मे देगा । जरा दरियागज मे चले जाइए तो तीन रुपए में मिल जाएगी श्रीर अगर चादनी चौक जाइए तो वही चीज ढाई रूपए मे मिल जाएगी । जिसकी वजह यह है कि यहा के लोग इस किस्म के खरीददारों को देखकर उसके दाम मागते है। बाहर का जो स्रादमी देहात का स्रादमी जो दिल्ली मे र ता हो उसके ख्याल मे यह ग्राता है कि दिल्ली में जो लोग रहते हैं उनका कोई कैरेक्टर नहीं है ।

एक माननीय सदस्य : काशमीरी भी यहा होगे ।

श्री ए० एम० तारिक : हो सकता है श्रौर इसमे दो राय नही हो सकती । काशमीरी भी यहा तशरीफ रखते है श्रौर बि ारी भी यहा तशरीफ फरमाते है । लेकिन गैरमुलिकयों के लिए वह सब हिन्दुस्तानी है यानि कि बाहर के श्रादमीयों के लिए न हम काशमीरी हैं **औ**र नां हम बिहारी हैं । नां ग्रटल बि**ारी** हैं ना तारिक हैं बल्कि सिर्फ हिन्द्स्तानी हैं तो इस चीज को दूर करने के लिए यह बेहद जरूरी है कि इस तरह का बिल पास किया जाए फिर इसके लावा मैं यह कहना चाहता हं कि लन्दन योरोप, स्विटजरलैंड में पैरिस में जर्मनी में ग्राप कहीं भी जाइए ग्रापको नाबालेग बच्चे शौपिंग करते दिखाई देंगें। इसी वजह से वहां खुद मर्द चीजें खरीदने पर भ्रपना वक्त जाया नहीं करते । वहां पर चीज उनके बच्चे व बीवियां खरीदते हैं। क्योंकि हमारे यहां बारगैनिगं सिस्टम है ग्रौर हम लोग दो तीन घन्टे जाया करते हैं। इस वक्त को बचा सकते हैं। मैंने बहुत से बुजुर्गों से सुना है कि लन्दन में लोग ग्रपने कृत्तों को शोपिंग करने का काम सुपूर्व कर देते हैं। (हंसी) यह हकीकत है श्रीर इसमें हंसने की कोई बात नहीं है। वहां पर कूत्ते के मुंह में टोकरी लटका दी जाती है श्रौर उसमें पौंड शिलिंग लटका देते हैं ग्रौर जो चीज खरीदनी हो उसका नाम लिख दिया जाता है। दुकान्दार लिस्ट को देखकर चीज दे देगा भौर कम नहीं देगा। योरोप में ग्रखबार सडकों के किनारे डिब्बों में रखेर ते हैं ग्रीर ग्रगर ग्राप ग्रखबार खरीदन। चाहते हैं तो उतने पैसे श्रीर कोमत डाल दीजिये ग्रौर ग्रखबार उठा लीजिये। लेकिन हिन्दुस्तान में बदिकस्मित से इस किस्म की चीजें नहीं होती है। ग्राप जिस बात से इन्कार भी नहीं कर सकते जबकि किसी ग्रखबार के भाजादी नम्बर की कीमत २५ नए पैसे हो तो वह पचास नए पैसे में ब्लैक में बिक जाता है। कोई भी ग्रच्छी किताब हो वह फौरन मालम हो जाती है। इन तमाम चीजों से हमारे कैरैक्टर पर बड़ा ग्रसर पड़ता है ग्रौर इन तमाम चीजों को दूर कर देने के लिए ग्रपना वक्त बचाने के लिए ग्रौर इसके साथ साथ अगर हम अपने कैरेक्टर को बुलन्द करना चाहते हैं तो यह जरूरी है कि हम यहां के दुकानदारों को सिखाएं कि यह कोई मजबूरी नहीं है बल्कि यह एक निहायत जरूरी चीज है । मैं इसके बारे में चन्द राये रखना चाहता हूं।

सबसे पहले मैं वजीरे ब्राजम साहब की राय रखना चार्ता हूं। कि खुद वजीरे ग्राजम साहब ने तमाम स्टेट्स के चीफ मिनिस्टरों को १६ नवम्बर, १९६० ई० को एक खत लिखा था जिसमें उन्होंने यह दरख्वास्त की थी कि ग्रगर चीजों केदाम फिक्स कर दिये जाएं ग्रौर उन पर लेबल लगा दिया जाएँ तो उन पर इससे बड़ा श्रसर पड़ सकता है। चुंकि दामों में कमी बेशो हो सकती है लिहाजा तमाम चीजों पर इस किस्म के लेब्लस लगा दिये जाएं । निरख दर्ज करदी जाए जिससे कि सभी लोगों को चीज खरीदने में श्रासानी हो। इसमें एक फायदा वक्त का भी था ग्रीर उनके पेश-नजर यह स्कीम थी । इसके साथ ही साथ मैं यह समझता हूं कि दिल्ली के चीफ कमिश्नर ने भी इस चीज की बेहद जरूरत महसूस की भ्रौर यहां के बड़े २ ताजरों को बुलाकर यह कहा कि ग्राप महरबानी फरमा कर ग्रपनी दुकानों पर चीजों की फैहरिस्त लगाइए । ग्रगर ग्राप इस चीज को दूर करना चाहते हैं, इस परेशानी को दूर करना चाहते हैं कि जतां यह कहा जा रहा है कि दुकान्दार चीजों को ब्लैक मार्किट में बचते हैं ज्यादा पैसे में बचते हैं। यानि कि ग्राटा ग्रौर चावल के दाम बढ़ा देते हैं वहां भ्रापके लिए यह जरूरी है। जब भ्रापकी यूनियन है तो इस यूनियन के जरिये सभी चीजों पर लेबल फिक्स करके इनमें दाम छापिये ता क यह साबित हो जाय दूसरे श्रादिमयों को यह महसूस हो जाए कि इस चीज की कीमत ज्यादा नहीं है। खारीबावली ग्रौर चांदनी चौक की कीमत में बड़ा फर्क है। ग्रगर कोई बाहर का भादमी दामों में फर्क दैखता है तो वह घबरा जाता है श्रीर एक भरोसा उठ जाता है जो कि तिजारत में होना चाण्। तो इन तमाम चीजों को दूर करने के लिए मैं इस बिल के लिए जोर देता हूं। यही नहीं बल्कि मैं यह भी कहता हूं कि इस बिल की _िमायत में ग्रगर कोई शब्स चैलेज न करें तो मैं श्रपनी याददाश्त से

[श्री ए॰ एम॰ तारिक]

यहकह दं कि जहां तक मेरा ख्याल है कि श्री श्रयात प्रसादजैन श्रीर श्री बी० एम० बिरला ने तमाम लोगों श्रौर फैडरेशन की तरफ से यानि खद फैडरेशन ग्राफ इंडियन चैम्बरस श्राफ कामरस ने इस चीज पर बेहद जोर दिया कि बाहर वालों को दिक्कतों का सामना करना पड़ता है। मेरा ख्याल है कि इस पर जो तकरीर की गयी थी उस में इस बात का जिकर किया गया था कि गैरमुल्क वालों के सामने हमें शरमिन्दा होना पड़ता है। मैं खुद जनाबे वाला ग्रपना एक वाक्या बता दू। मेरे एक दोस्त जर्मनी से माये । माते ही उन्हें एयर पोर्ट उतरना पड़ा भौर उन्हें हाथी दांत का एक कलमदान मिला । उन्होंने जल्दी में कि शायद मुझे फिर मौका न मिले उसे एक पालम हवाई मड़े की एक दूकान से खरीद लिया उन्होंने उसे एक सौ पचास रुपये में खरीदा । जब उनसे मेरी मुलाकात हुई तो उन्होंने इसकी बढ़ी तारीफ की भौर मैंने भी उसकी बड़ी तारीफ की क्योंकि उस में फन था लेकिन जब वह जामा मस्जिद की तरफ मैर के लिए गुजरे तो एक दुकान में वही चीज पेंतीस रुपये की मिली। तो इस तरह की चीज का क्या श्वसर पड़ सकता है। श्राप सभी लोग श्रच्छी तरह से जान सकते हैं। जिन लोगों ने नैश्नल जोगराफिया मैं।जीन का मुतालिया किया है, उन्हें मालूम होगा कि हर तीन श्रौर छै: के बाद मुखतलिफ मल्कों के सोशल हालात तिजारती हालात श्रौर सियासी शालात के बारे में मजमून निकलते हैं। इस के कोई सैयासी नजरिये से इतफाक करे या न करे लेकिन जो चीज इस में मृदिया होती है उस से कोई इन्कार नहीं कर सकता है। श्रीर उस से काफी इल्म हांसिल हो सकता है। पिछले तीन चार सालों में काश्मीर, बनारस, श्रीर दिल्ली के बारे में श्रार्टीकल निकले और इन तीनों शहरों का जिकर नि । यत ग्रह तमाम से किया जाता है लेकिन शायद यह मालुम नहीं कि मजावर सच बोलता है या ताजर सच

बोलता है यानि कीमत के बारे में। इस तरह से दूसरे मुल्कों में हमारी बदनामी होती है भ्रौर इस चीज के पेशेनजर मैंने यह बिल पेश किया है शायद गुलामी की वजह से यह बात ग्रभी तक चली ग्रा रही हो लेकिन हमें ग्राजाद हुए पन्दरह-सोल साल हो गये और ग्रब हम को इसकी तरफ तवजो देनी चािए इस चीज की वजह से मिलावट भी होती है। म्राज तो एक मुहावरा हो गया है कि दिल्ली में जहर भी खालिस नहीं मिलता है। खालिस जाहर का मिलना दिल्ली में मुश्किल हो गया है। जिस जहर से पहले दो मिनट में तशरीफ ले जा सकते थे भ्रब उस में दस मिनट लगते हैं। तो इस से यह साबित होता है कि हमारे यहां जो ज र है वह भी खालिस नहीं है। इन तमाम चीजों की तरफ हमें तवज्जो करनी चाहिए क्योंकि इस से समाज का भरोसा उठ जाता है श्रीर इन्सान श्रफरा-तफरी का शिकार हो जाता है तो मैं इस एवान के मुम्रजिज मेम्बरान से दरख्वसत करूंगा कि वे इस बिल की ए मियत को समझें ग्रौर इस को मंजूर करें। मैं इस एवान का ज्यादा वक्त लेना नहीं चा ता हं क्योंकि यह जो मसला है व ई नि । यत मुख्तिसर है लेकिन मखतिसर होने के साथ साथ कई गना भ्रुम है। क्योंकि यह हमारे समाज के लिए और हमारे मस्तकबिल के लिए श्रीर हमारी रोजमर्रा की जिन्दगी के लिए बहुत शहम है। इन चन्द ग्रल्फाज के साथ मैं ग्रपने बिल को इस एवान के सामने रखता हु और उम्मीद करता हं कि तमाम दोस्त खास तौर पर हमारे मश्रजिज दोस्त श्री एम० पी० भागंवा इस बिल की हिमायत फरमायेंगे ।]

The question was proposed.

SHRI K. SANTHANAM (Madras): Sir, may I raise a point of order? I think this is not a Bill for Parliament, but for the State Legislature because trade and commerce within a State is a State subject. And this is essentially trade within a State. Of course, there is some provision for general price control in the Concurrent List,

but this is not a general price control, but regulation of every shopkeeper. Therefore, while this Parliament can pass legislation regarding prices as a whole for the country, we cannot regulate how a shopkeeper will sell any particular goods.

My second point of order is that it is absolutely impossible to flx a label on every plantain, or apple or on every item of vegetable as required by this Bill. So, it is practically incapable of implementation and therefore, I say that this Bill is out of order.

Mr. CHAIRMAN: The second point of order?

SHRI K. SANTHANAM· Yes, it is, therefore . . .

MR. CHAIRMAN: It is a point of convenience.

SHRI K. SANTHANAM: A Bill should not propose any legislation which is incapable of implementation. That is one of the conditions of any Bill. Now, this is incapable of implementation and therefore this is not a proper Bill to be considered by Parliament.

SHRI AKBAR ALI KHAN (Andhra Pradesh): There are two opinions regarding that.

MR. CHAIRMAN: Would any of the Members like to make observations on these points of order?

Shri Arjun Arora (Uttar Pradesh): On the second point of order, I wish to say that it is not a question of any point of order. The hon Member who is a very senior Member of this House and whom I respect very much, has gone into the merits of the Bill when he says that it is not convenient or that it is not practicable to enforce it. That is not a point of order.

MR. CHAIRMAN: But you dont want to say anything about the first point of order?

Shri AKBAR ALI KHAN: I think the hon. Shri Santhanam himself has agreed that it is in the Concurrent List also.

SHRI K. SANTHANAM: Only the general price control.

Shri AKBAR ALI KHAN: This is not about price control. It is a matter of fixing a label of price. Fixing a label of price we have not included; that is not exactly in the State List anyway.

SHRI K. SANTHANAM: Yes, trade and commerce.

Shri AKBAR ALI KHAN: That is a different thing. I submit, Sir, that this is a matter which we can take into consideration and if the Constitution . . .

Shri CHANDRA SHEKHAR (Uttar Pradesh): I want to make one observation. The Bill seems to provide for a speedy remedy against the prevalent serious evils. It is not only a question of fixing price labels but it is a fight against a social evil which is prevailing in our country, and I think it is as much the business of the Government of India as of any State Government. So, I think the Mover of the Bill is quite in order in moving this Bill in this House.

SHRI A. M. TARIQ: Another point I want to make is this. Shri Santhanam is a very senior Member . . .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): I do not think this is outside the legislative competence of Parliament because under the general distribution of powers, unless a matter falls squarely within the State List, the jurisdiction of Parliament is not barred. And as the hon. Shri Santhanam himself has said, what is given to the State is trade and

[Shri R. M. Hajarnavis]

commerce only within the State. Now there may be an Act, a general law, which may affect trade all over India, a uniform law applying to all the States. If such is the nature of the legislative measure, then I do not think that Parliament is devoid of legislative authority to legislate it.

SHRI P. N. SAPRU (Uttar Pradesh): May I draw the attention of the Deputy Law Minister and of Shri Santhanam

MR. CHAIRMAN: I am afraid you are not audible.

SHRI P. N. SAPRU: I would draw the attention of the Deputy Law Minister and of Shri Santhanam that in the Seventh Schedule there is the Concurrent List. Now, even if you look upon this Bill as a price control Bill which it is not, you will find that the Central Government or the Union Government has a right to pass a Bill controlling prices because of Entry No. 34 of the Concurrent List in the Seventh Schedule. Even if it is not a Bill for price control the Bill is in order because it is covered by Entry No. 34. Apart from that, as far as I can see, there is no provision allotting the subject of stopping the practice of bargaining in prices among the shopkeepers in any of the Entries. That being so, it can be taken as a reserve power and, therefore, I would say that looking at it from either point of view, the Bill is in order.

MR. CHAIRMAN: Mr. Sapru, I have missed most of your remarks. I would like to have your opinion whether it is in order or not.

SHRI P. N. SAPRU: It is in order.

Mr. CHAIRMAN: I have carefully considered the points of order raised by Shri Santhanam, and I feel that the motion and the discussion of the motion are in order. The question of whether it is in the competence of this House or not to pass a law on

this is a matter for the courts to decide if the matter goes to them.

Shri Deokinandan Narayan.

श्री देवकोनन्दन नारायस (महाराष्ट्र): ग्रादरणीय सभापति जी, जिस मकसद से मेरे मित्र प्रस्तावक ने यह बिल पेश किया है उस्मामकसद का, उनकी उस मंशा का मैं भलीभांति स्वागत करता हूं। परन्तु मैं प्रस्तावक से यह प्रांर्थना करूंगा कि जितनी गहराई से उनको इस प्रश्न पर सोचना चाहिये था उतना उन्होंने सोचा नहीं । उन्होंने यह नहीं सोचा कि हिन्दुस्तान में साढ़े पांच लाख गांव हैं ग्रोर हर एक गांव में एक तो दूकान होती ही है। इसी तरह छोटे बड़े शहर हैं, कस्बे हैं ग्रौर फिर यह देश है जिसमें निरक्षर श्रीर श्रनपढ़ों की संख्या कुछ कम नहीं है। ऐसी हालत में जो कुछ स्रमेरिका, इगलैण्ड भौर दूसरे पाश्चात्य देशों में दिखाई देता है वह यहां लाने की कोशिश करना कहां तक श्राज की स्थिति में धनकुल होगा इसमें मुझे शंका है।

[THE DEPUTY CHAIRMAN in the Chair.]

मैं समझ सकता यदि मेरे मित्र प्रस्तावक यह कहते कि यह बिल कलकत्ता के लिये हैं, दिल्ली के लिये है, मद्रास के लिये है या बड़े बड़े शहरों के लिये हैं, या यह कहते कि यह उन दूकानदारों के लिये हैं कि जिन की रोज की बिकी सौ रुपए से ज्यादा है, पांच सौ से ज्यादा है या हजार से ज्यादा है। एसी कोई मर्यादा उन्होंने इसमें नहीं सोची। उन्होंने शापकीपर या वेंडर की कोई बगख्या नहीं की। मेरी गली में केला माम बेचने वाला भी वेंडर है। मेरी गली से गजरने वाला चिवड़ा बेचने वाला भी वेंडर है और दूसरी बोझल सी छोटी चीजें बेचने वाला भी वेंडर है। श्राप बतलाइये कि ये किस चीज पर लेबल लगायेंगे भौर कौनसी प्रिटेड लिस्ट भ्रपने पास रखेंगे। इस तरह मे जिस भाषा में यह बिल लिखा गया है भौर जिस तरह से उन्होंने पेश किया है, उसी रूप में ग्राप इसको स्वीकार करेंगे तो इससे इतनी ग्रहचने श्रीर दिक्कते पैदा होंगी कि उनका सामना करना बहुत कठिन हो आयेगा।

भाप जानते होंगे कि हर एक स्टेट में सेल्स टैक्स है। सेल्स टैक्स में भी एक मर्यादा रखी गई है। जहां तक मुझे पता है मेरी महाराष्ट्र स्टेट में जिस दूकानदार की सालाना बिकी २५ हजार रुपये या ३० हजार रुपये से ज्यादा होती है उसी के उपर सेल्स टैक्स लगाया जाता है स्रोर उससे कहा जाता है कि भ्राप बिल्स रिखये भ्रौर श्राप बिल्स नहीं रखेंगे तो श्रापको सजा होगी ग्रीर ग्रापके बिल्स से यह तय किया जायेगा कि स्राप की बिकी २० हजार, २५ हजार या ३० हजार हुई या नही। सेल्स टैक्स के लिए बिक्री पर जहां ऊंची मर्यादा है वहां इस देश में स्रापका इस तरह से हर एक बिकी की चीज पर लेबिल लगाने की भ्राशा करना, ग्रपेक्षा करना, ग्रसम्भव है। दो बातें हैं, एक नही है दो हैं, लेबिल है श्रौर उसके साथ प्रिन्टेड लिस्ट भी है। सेक्शन २ में यह है :

12 Noon 7 ** "

"It shall be unlawful for any person, shopkeeper or vendor to sell, agree to sell or offer to sell any goods, in course of any business, to which no price label is attached bearing the seal of the Central Government." . . .

The price label i_S a necessity. Further it says:—

"Any such person, shopkeeper or vendor shall maintain a latest printed list of all commodities."

दोनों बातें हैं, लेबिल भी लगाना होगा श्रौर प्रिन्टेड लिस्ट भी रखनी होगी। जितने फल हैं, फ्ल हैं, तरकारियां हैं, भिन्डी है, बैंगन

है सब के उत्पर लेबिल लगाना होगा—यह कितना अशक्य प्रायः हैं हिन्दुस्तान में इसको आप समझियेगा । इसके बाद प्रिन्टेड लिस्ट भी रखनी होगी।

श्री रंगनाथ दिवाकर (नाम-निर्देशित) उतना कागज भी नहीं मिलेगा।

श्री देवकीनन्दन नारायमा : हां, यह जरूर है कि प्रिंटिंग प्रैसों का काम बढ़ जायेगा।

SHRI K. SANTHANAM: Authenticated by the Central Government.

SHRI DEOKINANDAN NARAYAN: I am coming to that point.

तो मेरी प्रस्तावक महोदय से प्रार्थना है कि वह इसमें कोई सीमा रखें। मैं यह नहीं कहता कि यह बेकार बात है। बार्गैनिंग कोई **प्रच्छी** चीज नहीं है, हर एक चीज एक कीमत पर बाजार में मिलनी चाहिये। लेकिन इसको कौन कैसे कर सकेगा, कौन दूकानदार किस तरह से कर सकेगा, इन तमाम बातों को सोचियेगा धौर कुछ सीमा रखियेगा कि जिन दूकानदारों की बिकी ५० हजार है, एक लाख है या दो लाख रुपया है उनके लिये कम्पलसरी होगा कि वह लेबिल लगावें तब तो कुछ कामयाबी हो सकती है। भ्राज महाराष्ट्र स्टेट में यह स्रादेश जारी किया गया है कि हर एक दुकानदार को विशेषतः स्रनाज के दुकानदार को चीजों की कीमत ग्रपने दूकान के बाहर एक बोर्ड पर लगानी चाहिये। यह मैं समझ सकता हं। यह हो सकता है कि एक बाहर बोर्ड लगा दिया जायं ग्रौर उसमें खास चीजों के दाम लिखे जायें। लेकिन किनारे की दूकान पर, पंसारी की दूकान पर जहां सैकडों चीजें हैं ग्रीर जहां ग्रच्यी ने ग्रच्यी द्रकान में भी बहुत सी चीजें १० तोले या २० तोले होंगी या सेर दो सेर या पांच सेर होंगी वहां भ्राप बतलाइये कि वह किस तरह से लेबिल लगायेगा श्रौर किस तरह से प्रिन्टेड लिस्ट रखेगा । यह ग्रसम्भव बात है । इसलिये मेरी प्रस्तावक महोदय से प्रार्थना है कि वह इसमें कोई मर्यादा निश्चित करें जिससे

[Shri Deokinandan Narayan] कि यह कामयाब हो सके, व्यवहार्य हो सके ग्रीर प्रैक्टिकल हो सके।

شری - اے - ایم - طارق : جہاں تکه آنریبل مبر کی اس بات کا تعلق ھے که دیہانوں مهی ایسا نہهی هو سکتا هے یا نهیں هونا چاهئے تو مهی اس بارے میں یہ عرض کرنا چاھتا ھوں کہ آپ نے دیہات کے چھوٹے چهوقے ریلوے اسٹیشنوں پر دیکھا ہوگا که وهاں سنترے بیجے جاتے هیں کیلے بہجے جاتے هیں یا دوسری چيزين بيچي جاتي هين اور ان کے لئے فیکست لیبل ہوتے ھیں -سب لوگ وہاں کے پوھے ہوئے نہیں هيں جو خريدنے والے هيں وہ پوف ھو<u>ئے</u> نہیں ھیں لیکن اس سے اثر یه هوتا هے که جو قیمت وہ بتاتے ھیں اس کے لئے لوگ سنجھتے ھیں که اس کے پیچھے کیا اتہارتی ھے اور وہ درست ھے - وھاں انسان بارگیلنگ نہیں کرتا۔ چھوٹے اسٹیشلوں پر اگر وہ سنترے کی قیمت تھن آنے بتاتے ھیں تو لوگ ان کو تین آنے هی دیتے هیں - باهر اگر کوئی ۳ آنے بتاتا ہے تو چھ پیسے کہتے میں لیکن ریلوے اسٹیشن ير ايسا نهيي كهتيه-

†श्री ए० एम० तारिकः जहांतक श्रानरेबिल मेम्बर की इस बात का ताल्लुक है कि देहातों में ऐसा नहीं हो सकता है या

†[] Hindi transliteration.

नहीं होना चाहिये तो मैं इस बारे में यह अर्ज करना चाहता हूं कि ग्रापने देहात के छोटे छोटे रेलवे स्टेशनों पर देखा होगा कि वहां सन्तरे बेचे जाते हैं, केले बेचे जाते हैं या दूसरी चीजें बेची जाती हैं ग्रौर उनके लिए फिक्सड लेबल होते हैं। जब लोग वहां के पढ़े हुए नहीं हैं जो खरीदने वाले हैं वह पढ़े हुए नहीं हैं लेकिन इस से असर यह होता है कि जो कीमत वह बताते हैं उसके लिए लोग समझते हैं कि इसके पीछे भ्रथोरिटी है भ्रौर वह दूरुस्त है। वहां इन्सान बारगेनिंग नहीं करता। छोटे स्टेशनों पर ग्रगर वह सन्तरे की कीमत तीन ग्राने बताते हैं तो लोग उनको तीन भ्राने ही देते हैं। बाहर ग्रगर कोई तीन ग्राने बताता है तो छह पैसे कहते हैं लेकिन रेलवे स्टेशन पर ऐसा नहीं कहते।]

श्री देवकीनन्दन नारायएा : मुक्षे दुख: है, श्रफसोस है कि मेरे भाई को यह भी पता नहीं है कि देश में कितने स्टशनों पर वेंडर्स हैं भ्रौर कितनों पर खान पान की चीजें बेचते हैं। छोट स्टेशनों पर कहीं भी वेंडर्स नहीं हैं भौर कहीं ये चीजें बिकती नहीं हैं। ग्राप चलिये दिल्ली से मथुरा तक भौर देखिये कि कितने स्टशनों पर वेंडर्स है। कोसी श्रीर फरीदाबाद इन दो स्टेशनों को छोड़ कर कहीं कोई वेंडर है ? जहां खान पान की चीजें बिकती हैं श्रौर जहां इनके लिये कांट्रैक्ट दिया हुम्रा है, जहां कैन्टीन हैं ऐसे स्टेशन कितने हैं महाशय और गांव हैं साड़े पांच लाख। मैं तो कहता हूं कि कस्बों में भी यह नहीं हो सकता, जलगांव ऐसे शहर में नहीं हो सकता। हमारे यहां जलगांव में पांचसौ होटल हैं जहां चाय बिकती है, काफी बिकती है, भुजिया बिकती है। ग्राप कभी बस से भी सफर करते होंगे। ग्राप मेरे जिले में चलिये, मेरे प्रान्त में चिलिये तो जो बस के रास्ते हैं उन पर हर एक गांव में सड़क के सहारे एक छोटी सी झौंपड़ी मिलेगी जहां कप-सासर होंगे।

ग्रीर भूजिया ग्रीर चिवड़ा कुछ न कुछ मिलता होगा। वहां फिर ग्राप कहां लेबिल लगाइयेगा श्रीर कहां से प्रिटेड लाइयेगा। यह ग्रसम्भव बात है, यह बारबार मुझे कहना है। तो मैं फिर श्रापसे गुजारिश करूंगा कि जिन दुकानदारों की बिकी ५० हजार, लाख या दो लाख है उनके लिये ही भ्राप इसको कम्पलसरी कीजिये कि वे लेबिल लगायें ग्रीर प्रिटेड लिस्ट रखें श्रौर यह भी कुछ दुकानों के लिये ग्रसम्भव होगा। भव, हफ्ते के बाजार लगते हैं जिसको कि यु पी भें शायद हाट कहते हैं, हाट में ग्रासपास के किसान लहार-कुम्हार छोटी छोटी चीजें बेचने माते है, उनको हफ्ते में एक दिन ही बेचने का मौका मिलता है. हर दिन बेचने का मौका नहीं मिलता. तो ग्राप बतलाइये कि वे कौनसी प्राइस लिस्ट रखें ग्रीर कौनसा लेबिल लगायें। यहां तक कि मैंने ग्रपने प्रान्त में देखा है कि किसानों की बहनें अपनी छोटी छोटी टोकरिश्चों में दाल, चावल या गेहं ले कर हाट में बेचने ग्राती हैं ग्रौर उन्हें वहां हाट में बेचती हैं ग्रीर पांच सात रुपये की बिकी करके शाम को घर को जाती हैं। तो ये वहनें जो कि देहात की हाटो में भ्राती हैं वह कौनसी प्रिटेड लिस्ट रखेंगी श्रीर लेबिल लगार्येगी।

मैं कहना चाहता हूं कि मक्सद श्रन्छा है, मतलब श्रन्छा है, उद्देश्य श्रन्छा है। श्राप कहते हैं कि ग्राहक फंसाये जाते हैं, ग्राहक को बारगेनिंग करनी पड़ती है, ग्राहक को एक कीमत पर माल नहीं मिलता है वह सब ठीक है लेकिन वह श्रक्सर बड़ी दूकानों में होता है, जो फल तरकारी बेचने वाले हैं, जो हाट में बैठते हैं श्रीर जो छोटे दूकानदार हैं उनसे यह सब नहीं हो सकेगा। यदि श्राप इसको करना चाहते हैं तो उन लोगों के लिये करिये जो कि बड़े दूकानदार हैं। भ्रव, श्रापने इसमें एक भौर बड़ी बात कह दी है। इसमें है:

"Label bearing the seal of the Central Government".

ग्रीर दूसरा इसमें है यह है: "authenticated by the Central Government" तो फिर इस काम को करने के लिये भाज सैंट्रल गवर्नमेंट में जितने कर्मचारी हैं उनसे भी ग्रधिक कर्मचारियों की जरूरत होगी। लाखों चीजें हैं भीर जगह जगह पर झलग मलग दुकानों पर हैं तो उसके लिए करोडों लेबिल्स की जरूरत पडेगी भीर फिर उसकी सैंट्ल गवर्नमेंट को सर्टीफाई करना होगा। कौन सैटल गवर्नमेंट में सर्टीफाई करेगा। इनकमटैक्स श्राफिसर्स तो बहुत कम हैं, वे अपना काम भी नहीं कर पाते हैं, सेल्स-टैक्स इन्सपैक्टर्स ग्रपना काम नही कर पाते हैं ग्रीर चार चार, छ: छ: वर्ष तक, श्रपील का फैसला नहीं होता। तो फिर बतलाईये लेबिलस पर सील लगाने के लिये कितने ग्रादिमयों की जरूरत होगी।

श्री रंगनाथ दिवाकर : ग्रनइम्लाइमेंट प्राब्लम सोल्व हो जायेगा ।

श्री देवकीनन्दन नारायण : भनइम्प-लायमेंट प्राब्लम शायद साल्व हो जाय। फिर दूसरी बात यह है कि "authenticated by the Central Government." तो इसके लिये भी गवर्नमेंट के कर्मचारी होने चाहियें भ्रौर यह भी श्रसम्भव बात है। तो गवर्नमेंट को इस काम को करने के लिये जो मशीनरी होगी उसके लिये कितना रुपया खर्च होगा इसको जरा सोचें। कहीं भ्रलग इस तरह की बेकार की चीज, बेकार की बात लाद दी गई तो हर एक को यही कहने की नौबत आयेगी Save me from my friends. इसलिये मैं भ्रपने भाई से गुजारिश करूंगा कि वह फिर से सोचें और मोच कर इसको ऐसा जामा पहिनायें जो कि योग्य हो, ब्यावहारिक हो,

[श्री देवकीनन्दन नारायण]
प्रैिक्टकल हो। ऐसा कोई जामा बच्चे को
न पहिना दें जो कि एक ६० वर्ष के बूढ़े
के लायक हो। मैं यह नहीं कहता कि इसका
मकसद कोई कम कीमती है, इसका मकसद
बहुत अच्छा है, मकसद को मैं पसन्द करता
हं।

श्रपना मकसद श्रच्छा होते हुए भी श्रगर टांगों में ताकत न हो तो कैसे कोई दौड़ सकता है ? तो मैं प्रार्थना करूंगा कि या तो बें इस बिल को वापस ले लें श्रौर फिर से इसे दुरुस्त करके भेजें, या इसमें कुछ ऐसे श्रमेन्डमेंटस पेश करें कि जिससे यह सबको पसन्द हो जाय शौर किसी को तकलीफ में न डाले। श्राज तो इस बिल से देश में सिवाय तकलीफ के शौर कोई चीज पैदा होने वाली नहीं है, लाखों लोगों को तकलीफ होगी शौर गवनंमेंट को तकलीफ होगी शौर लाखों रूपये बेकार खर्च होंगे। मुझे पूरा यकीन है कि सरकार इसको कभी पसन्द करेगी नहीं।

SHRI ARJUN ARORA: Madam, I rise to support the Bill which I feel is a very timely measure, a measure which the Government itself should have brought forward. During the last few months prices have been rising and everybody in the country including the Planning Commission has worried over the sharp price rise. have received communications from Kanpur that the working class cost of living index has risen by 21 points in July alone and it has touched a new high of 509. The same is true of all other industrial centres including The prices are rising Government brings forward no measures but schemes of price stablisation. We find the Planning Minister and the Food Minister disagreeing over the measures which have to be taken, steps which will check the price rise but they are unable to agree So the Government does not move The result is that the prices go on rising and this spiral of rising prices has become a real danger to our economy. There

was, a few days back, a strike in Bombay. A General Strike followed on the 20th. What was it due to? It was due to the price rise. It was due to the fact that the cost of living of Bombay's workers has risen considerably during the last one year and wanted to be compensated. The rise in the cost of living is followed by some amount of dearness allowance to the workers but the dearness allowance never fully neutralises the rise in the cost of living. In my own city of Kanpur the textile workers get a dearness allowance which neutralises the rise in the cost of living only up to 53 per cent. The result is that 47 per cent. of the burden of rise in the cost of living is thrown upon the low-paid workers. That is an example of the textile workers of Kanpur who are organised, who can strike, who do strike and get wage increases. The condition in smaller centres, the case of the unorganised people is worse. The consumer, nowhere in the world, is organised. He is much less organised in this country. So the burden of price rise falls heavily on the consumer and it is bound to lead to a demand for some steps on behalf of the Government. The Government of India employees, particularly the Railway employees, have already begun to demand a revision of their dearness allowance. 1960 there was an attempted general strike of the Government of India employees over the question of dear-Though the strike ness allowance. was ill-advised and the strike did not achieve anything, the case of the employees was just and certain concessions were later on given by the Government. That only partially met the situation in 1960. During the last 3 years continuous rises in the prices have again led to a situation in which the Government of India employees are demanding a further revision of their dearness allowance and I am told that the All-India Railwaymen's Federation recently passed a resolution demanding higher dearness allowance. That resolution is the beginning and if none of the two things is done, that is, unless the prices are controlled or

unless the dearness allowance is granted, the railways and other Government of India employees are bound to take further steps to secure a greater dearness allowance. So everything which contributes to the stabilisation of the price level should be welcomed by the Government whose responsibility it is to check inflation, whose responsibility it is to stabilise our ecnomy.

This measure is a small one. The whole Bill is less than one page. When it came to me, I wondered whether I was given an incomplete copy. It is a small measure but a very useful one. Of course brevity is the soul of humour and should also be the soul of legislation. Its objects are very welcome and I support the Bill.

The Mover hon, Mr. Tariq, has out that it is a correctly pointed question of national character. Why should our people demand Rs. 100 for a thing and sell it for Rs. 10? Who will trust our word in the world? If one who comes to this country as a tourist-an increasingly large number of foreign tourists are coming to India—finds that in our market place our word, the word of our shop-keepers has no meaning, they may learn to conclude that after all the shopkeepers are India's shop-keepers and are Indians and one Indian is as good as another or as bad as another and that this does reflect on the national The differences in the character. in our country are awful. There may be some reason for differences in the prices of agricultural produce and the prices may vary in the case of agricultural produce. There is, Madam. no iustification whatsoever for any differences prices in the case of manufactured goods. The hon. Minister of International Trade was in Moscow recently, and I am sure a shrewd observer like him did not fail to notice that in the Soviet Union the prices of manufactured goods are the same throughout the country.

SHRI SHEEL BHADRA YAJEE (Bihar): Is there any mixed economy there?

SHRI ARJUN ARORA: Please make only relevant interruptions. Alma Ata to Leningrad and from Minsk to the Mongolian border the distances are great but the prices of manufactured goods are the same. They are also labelled. In our case also that can be done. In the case of petroleum products it is done. Whether you buy petroleum products proprivate sector-I am duced by the giving an example of the mixed economy to my hon, friend, Mr. Yajeeproducts of the petroleum making, exploiting Western Oil companies or you buy those produced in the refineries run by the growing national public sector, the prices are the same.

SHRI SHEEL BHADRA YAJEE: There are differences here and there.

Shri Arjun Arora: The differences that are there are because of octroi duties which municipalities are unfortunately allowed to levy. Some such thing should be done in the case of all manufactured goods, particularly in the case of articles of daily consumption, of essentials of life like clothing, and this Bill can be a stepping stone in that very useful direction. It can be the beginning of securing that very laudable objective.

With these words I support the Bill.

Shri M. N. GOVINDAN NAIR (Kerala): Madam Deputy Chairman, I was a little bit amazed to find that this Bill was opposed by two prominent Members on the other side, one on technical ground and the other on the ground of certain defects which he pointed out in the drafting of the Bill. But, Madam, I feel this is one of the most timely and useful Bills introduce in this House. Hearing the speech of my friend, Shri Arora, I felt that he was reading too much into the Bill. As I understand it, this

[Shri M. N. Govindan Nair.] is a Bill not to fix the prices of the commodities but to fix the 'abel on the articles that are sold.

SHRI A. B. VAJPAYEE (Uttar Prapesh): Without fixing the prices?

SHRI M. N. GOVINDAN NAIR: Of course this Bill will indirectly include that also. Even this fixation of label is not a new thing. As far as clo.h is concerned you will find the price is such and such. Already in certain fields they have tried to introduce this even though it is not benefiting the public. To that I will come later. But on many commodities the customer does not know the and especially if members who live in Delhi have felt the need for fixation of label, I am not very much surprised. One month ago I bought a Watermans pen for Rs. 21, and my friend, Mr. Kumaran, bought the same for Rs. 18. I need not elaborate on You know for the same stuff in Connaught Place you have to give price. but if you go to a higher Chandni Chowk, the price would be If a tourist or somebody with a white skin goes to a shop, definitely the price he has to pay will be higher than what you and I much That is certain. So should be some arrangement by which the price is fixed. Now what happens is, if the shopkeeper is in need of money, you are doomed. According to his need he will raise the price. Of course if he is in a pleasant mood, sometimes you may get it cheap also. Of course my hon, friend here was telling me that one Presto cooker he got for Rs. 75. Another friend of his got it for Rs. 95.

SHRI MULKA GOVINDA REDDY (Mysore): I paid Rs. 96.

SHRI A. B. VAJPAYEE: Why not call it prestige cooker?

SHRI M. N. GOVINDAN NAIR: So three people buy it for three different prices from near-by shops. So

there should be some way by which this is checked, and I think this Bill introduced by my hon, friend, Mr. Tariq, will serve the purpose. If there are defects in the drafting of the Bill, of course I do not expect him to be a good draftsman, and whatever changes are necessary can be made, and our discussion is meant for that. You and I have to point out what are the defects and then you have to change it without killing the spirit of the Bill.

Then much has been said about what we are to do with plantain, apple and all that. I was very much surprised. All of us travel in trains. Not that on every apple you should fix the label. When you go to a railway station and when you ask for the price, what the vendor does is that he gives a list showing the price of plantain per seer, the price of apple per seer, and so on. So we know what the price is and we buy the thing. So some practical arrangement can be found. The same agricultural produce may fetch one price at one place and a different price at another place. So for all these variations there are methods by which the price can be adjusted. On that ground this Bill should not be rejected or opposed. Then, Madam, Shri Yajee put-according to him-a very pertinent question, whether there is mixed economy in the Soviet Union. Well, he need have no fear about that, because putting a label does not mean that the spirit of competition in trade will in any way be affected. For example, if a millowner puts a particular price on a particular variety of cloth another millowner can put a different price for his produce. competition in trade will continue as such. This is how it is happening today. On calico cloth you find one price and on another kind of cloth another price. So none of these things is going to be affected by this Bill. Therefore, my hon. friend should not oppose this Bill under the apprehension that it may affect the mixed economy of the country.

Then, Madam, there is another reason why I have to place much emphasis on this matter. As I told you earlier, it is true that when you go to buy a piece of cotton cloth, though you may find the retail price written on the cloth, you cannot get it at that price. Not only that, the merchant is even prepared to give you a voucher or bill for the higher price that he charges you. A friend of mine was very insistent that he would buy only at the retail price marked and so he went to the shop and asked for the cloth to be sold to him at the retail price marked. The merchant said, "No, it cannot be given." Then my friend asked him, "Well, are you prepared to give me a bill for the price you charge?" He replied, "Yes, here it is, you can take it." Why does that hap-Therefore, I say all this price fixation is only something which has an advisory value. If the trader is a nice man, he would perhaps oblige the Government by selling the material for the marked price. Therefore, unless there is some penalty imposed by which stern action can be taken against those who violate these direcmeasure will only be a tions, this pious wish. Hence this clause 3 in the Bill where it says:

"Any person, shopkeeper or vendor who contravenes any of the provisions contained in section 2 shall be punished with imprisonment for a term not exceeding two years or with fine not exceeding one thousand rupees or with both."

is a very useful provision and this provision should not be watered down.

AN HON. MEMBER: Will it be passed?

Shri M. N. GOVINDAN NAIR: Since this Bill has been moved by an eminent Member of the Congress Party and when I see that all of us are supporting it, I hope and I believe that this Bill, which is being discussed in the presence of one of the eminent Ministers who knows the trade, will be unanimously accepted

SHRI MULKA GOVINDA REDDY: Let us see.

SHRI M. N. GOVINDAN NAIR: I wholeheartedly support this Bill. That does not mean that some of the defects in it that are pointed out by hon. Members here should be ignored.

SHRI MULKA GOVINDA REDDY: If necessary, it can go to a Select Committee.

SHRI M. N. GOVINDAN NAIR: That indeed is a very fine suggestion that has been just now put forward by my hon, friend here, because if there are defects in the drafting of it or some other defects-I need not repeat them-about marking prices for agricultural products etc. all of them will be attended to if this Bill is processed through a Select Committee. Draftsmen will also be present there and then all these defects can be got rid of. I think this is a very timely Bill and I believe it should be unanimously supported by the House, including, of course, the hon. Minister. I would have preferred this Bill being moved by the Government, but they have failed in that. At least now they can own the Bill, since it is not moved by any Member from the Opposition, but by a Member of the Congress Party. Therefore, I feel that the Government should not find any difficulty in accepting this Bill. you, Madam.

THE DEPUTY CHAIRMAN: I hope the Minister has followed the arguments of Mr. Govindan Nair. Mr. Akbar Ali Khan.

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, I think when the previous speaker said that there were two Members who opposed this Bill, he was not quite correct. I know the hon. Member Shri Santhanam, because he felt doubts about the jurisdiction, raised his point. But afterwards when it was pointed out that under item 34 of the Concurrent List, this subject of price control could be considered and the Chair gave a rui-

[Shri Akbar Ali Khan.]

ing, then there was no question of any more opposition. As for my honfriend Deokinandan Narayan's speech, probably Mr. Govindan Nair did not very much follow that speech. Actually Shri Deokinandan Narayan agreed with the general proposal and it was only with reference to some details that he expressed some difficulties.

SHRI M. N. GOVINDAN NAIR: What was the overall effect?

SHRI AKBAR ALI KHAN: On the whole, we do not have any opposition. Madam, we who have had the opportunity of going outside country and seeing other countries-I am speaking not only of the Soviet Socialist States, but Union and the also other countries-must have come across innumerable instances where we felt the integrity and the honesty of the persons who are in business in those countries. Whenever we purchase a thing and give the price of it, we do not take it with us. We just give the seller our address and according to the sample, the very same thing that we had selected we get delivered at your residence. I have also been to Kashmir, and I hope my hon. friend, Shri Tariq, will forgive me when I say that there I have been a victim, for I bought a thing at a particular price and my friend bought the very same stuff for a much lower price.

SHRI M. N. GOVINDAN NAIR: That happened in the land of Tariq?

Shri AKBAR ALI KHAN: Madam, I don't think there is anybody who does not feel that there is necessity for having some sort of fixation of prices of the commodities that are in the market. Difference of opinion arises only as to whether it should be done throughout the country, or whether we should start with the big towns and cities only. The question may also arise as to whether all the commodities should be brought under this control, if not, what commodities should be brought under this control

and what not. Difference of opinion may also arise as to whether it is a practicable proposition to have this authentication or certification on all the commodities done by the Government. Well, these are matters which do deserve consideration and I welcome this suggestion that this matter, being good in its intrinsic idea, should be entrusted to a Select Committee. I am sure nobody will bear out what I say more than the hon. Minister who has recently had a very long tour and who has visited the Western countries as well as the socialist countries. If you will permit me, Madam, I would like to congratulate him for the great service he has done to the country. Here is a man who is neither rightists nor leftists, neither of the private sector nor of the public sector, but he has done really great service to our country

There is another thing which has been very validly pointed out by my friend, Mr. Arora. It will indirectly control the prices. Madam, the greatest thing said today against the Government, and to certain extent with justification, is that prices are rising and that is telling very much against our people of the low income group. This will provide ways and means of finding out an opportunity to control indirectly, if not directly, prices. These are laudable objects which I am sure not only in this country but in the world will be applauded as an indirect method of influencing the character of our businessmen. As I mentioned, I have got the greatest regard for the businessmen; at least, I can say this of the United Kingdom but it is the same in other places also. Things have changed but not these habits. You can see this in the instances given by my friend, opposite. These are small things but they have a bearing on the credit and trustworthiness of the people. This should not be dismissed lightly because this aims at controlling prices. This measure aims at something which tells heavily upon the character of the individuals and the national character. This measure will build up our character and will

give a good name not only to the people here who are doing business but the outsiders also, when they come. will go with a good impression. course, I do not agree with every word of it. I do feel there are things which will have to be worked out in detail I would very much like this measure to go before a Select Committee, and I hope that the hon. Mover will accept this suggestion I also appeal to the Government not to treat this lightly as it comes from a private Member. I am sure, however, now that we have got one of our best Ministers here, this will receive due consideration and further hope that efforts will be made to fix prices and establish the credit of the business community and that of the nation.

I thank you.

श्री उन्द्र शेंबर: महोदया. मझे प्रसन्नता है कि माननीय तारिक साहब . . .

Madam, I beg your pardon. I am obliged to speak in English because of the insistence of my friends on my right I am inclined to support the Bill moved by the hon. Mr. Tarig. When this was moved many Members raised various doubts The question of Indian traditions was raised and one hon. Member was good enough to say that it was not possible to implement this Bill because of the old habits of our Indian villagers. I fail to understand this logic. Only yesterday, when he was addressing the other House, the Prime Minister talked of changing habits of India. He was talking of old ruts and he was pleading with the country and with the Members of the Opposition to come out of their ruts. I feel surprised when I find the Treasury Benches and the Members who adorn these Benches not coming out of the Whenever any society wants to make progress, it is always imperative for that society to tread new path. In a dynamic country, we cannot that because people are conservative, they stick to certain traditions, no new

measure is capable of implementation. There is no Difficulties are there royal road to progress. The path is zig-zag and you will have to tread that path. Whenever any measure comes in asking for a change, asking for progress in the country some people come out with the plea that it cannot be implemented because of old traditions. I would habits and old beg of the Members not to extend this logic in this House. By putting forward such an argument, we are not doing service to the cause for which we stand mor to the cause of the downtrodden people of this country. There are difficulties but these difficulties will have to be faced. The Bill contains certain lacunae: there certain mistakes in drafting and will have to forward this Bill to Select Committee My hon. friend. Shri Yajee, raised the question of mixed economy. I do not know whether mixed economy is synonymous with mixed morals. I hope that Mr. Yaiee will agree, and the hon. Members will agree, that even in mixed economy we can progress only when we are able to carry our trade on a moral basis, ethical basis. To say that because we have a mixed economy, no moral or no ethical measure can be implemented is not correct and I do not know whether the hon. Minister understands the consequences of this.

SHRI SHEEL BHADRA YAJEE: What I said was that in a mixed economy, there was free enterprise having bargaining and competition How can this be compared with Soviet Russia?

CHANDRA SHRI SHEKHAR: Madam, I am not able to understand the logic of Mr. Yajee. I think Mr. Govindan Nair just now indicated very clearly that competition will not be a bar to fixing labels of prices on certain commodities. That question, therefore, does not come in. If we want to progress, if we want that the ethical value of Indian society should rise, we will have to take certain mea sures which are going to improve con-

[Shri Chandra Shekhar.] ditions and habits of the people. Taking into consideration this view of our social life, this Bill becomes all the more important. It is not a matter of much importance when a particular hon. Member had to pay two rupees or three rupees, but if we in this House plead that this thing would continue in Indian society, I do not know what picture we are going to present before the foreigners. Shri Akbar Ali was telling just now that the Minister had done good service to the nation by touring in different countries of the world and thereby earned good results for the country. I have not had the good fortune of going out of the country but I fail to understand what the Minister will say to the people, the foreigners, who are cheated here in the markets of Delhi or in the markets of Srinagar. What would be the answer to a question whether this was an example of our morals, whether this was the trade ethics of our country. I really sympathise with the Minister and the dignitaries who go outside. What I am not able to understand is why Government have not brought forward this measure earlier. The hon. Shri Tariq has done great service to this country and to this House by bringing forward this measure and I hope Government and the Members of the house will extend their full and wholehearted support to this measure

One more point. Madam! It was said here that this will create difficulties in the villages. The Bill does not say that this must be implemented on a single day. Government may implement it in a phased manner. They may introduce it in the big cities, in the municipal corporation areas, in municipalities and the scope of the Bill, thus, may be widened in a phased manner. So, difficulties can be overcome. There must be a genuine desire to check the social evil. Just in the beginning, when points of order were raised, I told the House that I was in support of the Bill only because it was intended to fight out a social evil.

And if you want to fight a social evil you will have to surmount so many difficulties and these difficulties should be overcome. I shall just remind my friends on the other side about the case of industrialisation. You resort to industrialisation and so many difficulties come in the way. My friend, Shri Faridul Hag Ansari, this morning raised a point thousands of peasants have been uprooted from their villages and what do the Government say? Government say that these are the unavoidable hardships of industrialisation; these are the essential consequences of a dynamic society: these are the teething troubles of a progressive society. In the same way certain difficulties will be there for people who are traders, who are businessmen but because of that we cannot allow a social evil to grow in the country without any check. So I think taking into consideration only this aspect of the Bill, it should find unanimous approval. unanimous support of the whole House

One hon Member said that Minister who is concerned with Bill is neither a rightist nor a leftist. I do not know whether he is a leftist or a rightist but taking into consideration his past career I might say that he is a progressive man with a wide vision and I do hope that the hon. Minister will extend his full support to this Bill and if there are any technical difficulties this House may agree to send this Bill to Select Committee. With rethese marks I wholeheartedly support the Bill moved by Mr. Tariq.

Shri M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, the mover while moving his Bill made a reference to me and therefore I thought it fit to say a few words about this Bill. I am one of those who do not always agree with what Mr. Tariq says or what Mr. Tariq does. In this particular case I must congratulate him for bringing this Bill before the House. The question

of rising prices is one of the most serious questions before the country and I personally feel that if this Bill is implemented it will go a long way in checking the rising prices. If we see the statement of objects and reasons, we will find that that is the underlying idea with which Tariq has moved this Bill The Bill is intended to establish the practice of affixing price labels on all commodities and goods exposed for sale by any person, shopkeeper or vendor so as to stop the practice of bargaining in prices to which shopkeepers resort to the detriment of the customers The Bill seeks to provide for a speedy remedy against this prevalent social evil And if we see the provisions of the Bill we will find that they are very simple. Clause 1 is the usual clause Clause 2 says:

- "(1) It shall be unlawful for any person, shopkeeper or vendor to sell, agree to sell or offer to sell any goods, in course of any business, to which no price label is attached bearing the seal of the Central Government.
 - (2) Any such person, shopkeeper or vendor shall maintain a latest printed price list of all commodities duly authenticated by the Central Government from time to time.
 - (3) The price indicated on the price label attached to the goods shall be the same as specified in the printed price list mentioned in subsection (2) of this section."

I would have been very happy if Mr Tariq had moved a motion for sending this Bill for eliciting public opinion. After getting the public opinion his hands would have been strengthened and he could have forced the Government to accept the Bill. He has not done that Mr. Akbar Al. Khan suggested that the Bill may be referred to a Select Committee I do not agree with that view because no purpose will be served by sending this Bill to a Select Committee Many Members have expressed their opinion here and we know what they feel

And about the substance of the Bill I can safely say that there will hardly be any person who will not agree with the substance of the Bill.

Now, in this connection I would like to point out another thing of which I do not know if Mr. Tariq is aware or not. There is the Essential Commodities Act which empowers the Government to fix prices of any commodity and that partially covers the intention with which Mr Tariq has moved the Bill.

THE MINISTER OF INTERNATIONAL TRADE (SHRI MANUBHAI SHAH): The Government has already got powers.

SHRI M. P. BHARGAVA. That is what I was saying Therefore the best way of dealing with this Bill to my mind appears to be that we should adjourn the discussion of this Bill to a later date so that the Government will be able to study the thing further and find out whether it is at all necessary to accept Mr. Tariq's Bill or whether the powers which the Government have under the Essential Commodities Act cover the Bill in full and it is not necessary to accept this Bill. I would therefore suggest to Mr Tariq that he may agree to the adjournment of the debate today and when it comes up next time we may consider what we shall do with this Bill Thank you.

SHRI P N SAPRU Madam Deputy Chairman, I am in wholehearted sympa hy with the Bill that has been brought forward by Mr Tariq It will be a matter of very great regret if a Bill of this character is rejected by the House The Bill should have been looked upon as a non-controversial measure All that Mr Tariq is asking for is that shopkeepers should be required to display the prices which they will charge for any commodity. Now, I know that in implementing this Bill there will be many difficulties It s not an easy Bill to implement but there are so many things which are not easy to implement but [Shri P. N. Sapru.]

which we yet are experimenting with. Why should therefore a firm stand be taken against a measure which howsoever slightly is likely to lead to a stabilisation of prices? If a Bill of this character is passed—I do not say that I agree with the phraseology of the Bill-then we shall be able to effect an improvement in the trading methods. The buyer will know what price he has to pay for the commodity that he is buying and the seller will know what is the maximum price which he can extract and if he goes beyond that he shall be dealt with according to the law of the land.

THE DEPUTY CHAIRMAN; You can continue after lunch. The House stands adjourned till 2.30 P.M.

The House adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, The Vice-Chairman (Shri M. P. Bhargava) in the Chair.

SHRI P. N. SAPRU: Mr. Vice-Chairman, I was saying that the object underlying this Bill was one with which I sympathise. In fact, I do not know of anyone who would not like to emphasise the objects underlying this Bill. The Minister, I suppose, is just as keen on price control as anyone of us. The difficulties in the way of implementing these schemes of price control or difficulties in fixing prices or labelling of goods enforced by the Central Government have been pointed out by Shri Deokinandan Narayan, It is obvious that those difficulties are of a real character. We have the Essential Commodities Act and under this Act some of the articles have been declared to be subject to this price labelling business. I think one way of dealing with this situation is that the Minister, Mr. Shah, may look into the Essential Commodities Act and see what other things he could do under

the powers given to him by that Act. It may be that the list is not an exhaustive list. It may be that there are goods or commodities which need to be brought under its purview. That assurance, I think, we are entitled to ask from the Minister and I am sure that good-hearted as he is, genuine as he is in his desire to see that the consumer is not exploited, he will give us. If steps in this direction are taken, then the objectives of this Bill will be achieved I should be sorry if the Bill was defeated because that will not be reflecting the feeling of this House Under these circumstances, it would be advisable for Mr. Tariq to consider whether he will not be serving the best interests of the consumers whose point of view he has put forward if he were to accept the suggestion should it come from the Minister that consideration will be given to the question whether some more articles should be included in the Essential Commodities Act or not. Shri Deokinandan Narayan pointed out the difficulties that would have to be encountered if this Bill were to be implemented. Now, all of us are aware of those difficulties and I do not doubt that he was right in emphasising those difficulties but he too agrees with the objective behind this Bill When I say that I wholeheartedly support the Bill, I have in mind not the letter of the law but the objectives underlying the Bill. When Mr. Tarig moved this Bill, he knew it was not a perfect Bill. He wanted the matter or the question which he has raised to be considered in a thoughtful manner by this House A message should go forth from this House to the country that this House and the Ministry are thinking of the difficult position in which the consumer finds himself I will just give you a story of how I was dealt with by a Kashmiri shawl dealer here in Delhi. He came to me with some shawls. Some of them were very expensive but some were not and I liked one of them and I wanted to purchase it. He said that the price was Rs 60 and then I started with Rs 15 and eventually I was able

to make him agree to Rs. 23. terruption). It was not a bad bargain for Rs. 23 but this is something serious. They quote prices which have no relation to the prices which they will charge from their own countrymen. Now, that is not good business ethics and when I was in the States in 1954, I was dining with a couple and the lady, who had been to maia, snowed me a beautiful Banarasi sari and she said that she had paid Rs. 1500 for it. She asked me, "What do you think of it?" I said, "You can get such a sari for Rs. 500 but Rs. 500 is the price that the seller would charge from an Indian who knows things and Rs. 1500 is the price charged from the foreigners". It is not a correct way of doing business. It does not enhance our reputation, for our veracity and our integrity in our dealings with the foreigners and, therefore, it would be a good experiment if the list of essential commodities is scrutinised and some further commodities are included. I think there should be some control of this character over the price of wheat, rice, vegetables and meat. I know that it will be difficult to do these things and you will have to employ larger staff for this purpose. I am not worried about the corruption business. I think it is overdone in this country. Corruption exists in some form or the other in other countries but perhaps it exists in greater form in our country. At any rate, we would like to believe it exists in a greater degree in our country than in other countries. What I am worried about is in efficiency in administration. What is necessary is that our administrative standards should be good and we should, therefore, have a careful and well-thought-out legislation which would be implemented by a good administrative machinery.

If we proceed along these lines I think the problem of corruption too will be solved. What is wanted is vigilance on the part of the common man. If he goes to a shop and if he is told about the price of an article 417RSD—3.

that he is about to purchase, he must be assured that it is a labelled article. price is Rs. 5/-, either purchase it or you do not purchase it. I cannot charge less or 1 cannot charge more. If that sort of thing is developed in this country, if that attitude of mind is developed among our consumers and among our sellers, the problem would be easier to solve. I would like to appeal to my friend Mr. Tar.q, to withdraw this Bill in case assurances of a satisfactory character are coming forward from the Minister. There is nothing sacrosanct about the form of the Bill. What is sacrosanct is the substance if it. If we get an rances, so far as the substance concerned, we would be only too glad to give the Minister a chance of carrying out much needed reforms in the direction of price control. If this assurance is not forthcoming, then I think we should be justified in voting for th's Bill and referring it to Select Committee or for circulation of the Bill for eliciting public opinion. I am sure that public opinion will be strongly behind it. It is now for Mr. Tariq and for the Minister to consider whether the suggestion which I have put forward is acceptable to them or not.

Thank you very much.

SHRI A. M. TARIQ: On that condition, it is acceptable to me.

श्री शील भद्र याजी: माननीय वाइम चेयरमैन महोदय, मैं कामरेड तारिक का जो विधेयक के उसका समर्थन करता हं। इसके ऊपर बोलने के लिये जितने सदस्य खड़े हुये हैं सभी लोगों ने इसका समर्थन किया है। कुछ लोगों ने इसकी मंशा का समर्थन किया है। इसमें साफ साफ कहा गया है कि दूकानों में जो चीजें बिकती हैं उन पर लेबल लगाया जाय श्रीर लेबल लगाने के बाद सौदा करने में जो दिक्कत होती है, जो गड़बड़ होती है उस सब को बन्द किया जाय। इस दिम्यान

[श्री शील भद्र याजी] हमारे कतिपय सदस्यों ने यह भी कहा कि इस तर का बिल पास हो जाने के बाद मारा चरित्र है उसका राष्टीय मा एक भी ठीक तरह से निर्माण होगा। अभी इस बिल पर ब स के दौरान में कश्मीरी शाल का भी जिक प्राया। प्रस्तावक महोदय स्वयं कश्मीरी हैं। इसलिये वे भुक्तभोगी तजर्बेकार हैं, ग्रनभवी हैं श्रौर वे जानते हैं कि कश्मीरी शाल खरीदने में लोगों को कितनी दिक्कत होती है। वैसे कश्मीरी शाल सब जग , बिकता है श्रीर सब बाजारों में दिवकत होती है। लेकिन जैसा कि प्रस्तावक महोदय ने बताया, कश्मीर में विदेशों से बहुत से स्रोग माते हैं भौर उनकी चीजों के खरीदने में जो दिक्कत होती है उससे हमारी बदनामी बार भी होती है। इस लिये बिल बहुत मौजं है भौर ठीक वक्त पर मारे सामने ग्राया है जब कि देश में भ्रष्टाचार को रोकने की वा बहुत गरम हो गई है । जहां भी धाप जायें हर जग श्रापको इसका बाजार गरम मिलेगा । हम लोगों ने भी इस बाजार को गरम किया है। कही कहीं जो चीज है नहीं, उसके लिये भी लोगों ने बाजार गरम कर दिया है । इसलिये ऐसे मौके पर जो दकानदार लोग प्रा कों से मनमाने ढंग से कीमतें वसूल करते है, उसको रोकने की श्यवस्था होनी चार्ये।

प्रभी हमारे देवकीनंदन जी ने बताया कि फुटपाथ ग्रीर गली मैं सामान बेचने वाले दूकानदारों के लिये क्या होगा क्योंकि इसमें जिन दूकानों में चीजें बिकती हैं उन सभी पर रोक लगाने की व्यवस्था होगी। इसी प्रकार की उन्होंने ग्रीर भी बड़ी बड़ी डिफिकल्टीज बताई। मैं समझता हूं कि इसेंशियल कमोडि-टीज ऐक्ट के ग्रनुसार ग्राज भी सरकार को चीजों की कीमत फिक्स करने का ग्रधिकार है। ग्राज भी इस तर की व्यवस्था है कि सरकार दूकानदारों को इसके लिये मजबूर कर सकती है। लेकिन ग्राज दिक्कत यप

है कि बहत सी चीजो की कीमत सरकार ने ठीक नहीं की है। इसेंशियल कमोडिटीज ऐक्ट के अन्तर्गत यर व्यवस्था है कि दकानों में प्राइस लिस्ट होनी चाहिये, लेकिन प्राइस लिस्ट होने पर भी बहत से दुकानदार श्रधिक कीमत ले लेते हैं। यह ठीक है कि लेबल लगाने की जो व्यवस्था है वह बहुत विकट व्यवस्था है। लेकिन हमारे राष्ट्रीय चरित्र की जो बदनामी होती है, विदेशों से जो लोग हमारे यहां आते हैं और जो साड़ी से लेकर शाल तक खरीदते हैं वे हमारे प्रति क्या खयाल रखते हैं, उसकी भी बात ग्राई। विदेशियों की बात जाने दीजिये. हमारे देश में जो लोग हैं उनको सामान खरीदने में जो दिक्कत होती है, उसका पता सरकार को है। देवकीनंदन जी को भी वह दिक्कत है, हम लोगों को भी दिक्कत है, तारिक साहब को भी दिक्कत है श्रीर सरकार को भी इस विधेयक को मान ने में दिक्कत है, इसी-लिए इन सभी . . दिक्कतों का कोई सेल्युश्वन निकालना चाहिये।

हमारे कामरेड गोविन्दन नायर जी ने इस पर बर्स करते हुए करा कि कांग्रेस पार्टी में इसका श्रपोजीशन हो गया । मैं तो समझता हं कि एक स्वर से सब लोग इस विधेयक का समर्थन कर रहे हैं। मगर उनके मन में एक बात य श्रा गई है कि हम लोग जो सोचते हैं. वर नहीं करते हैं। मैं समझता हं कि बहत सी चीजें जो वे नहीं बोलते हैं, जो बोलने की उनकी हिम्मत नहीं होती है, व हम लोग बोलते हैं और अपनी सरकार से कहते हैं। मारी पार्टी का जांतक सवाल है, सभी लोग जो ठीक समझते हैं क ते हैं। मिक्स्ड इकोनामी की भी बात उठाई गई श्रौर इसलिये उठाई गई कि सब बातों में म सोवियट रशिया से म्काबिला नहीं कर सकते हैं। क्योंकि स्रभी तो म पूरे समाजवाद के रास्ते पर नहीं जा रहे हैं। इसीलिये शायद अजून अरोड़ा जी को मैंने इंट्रंट किया था श्रीर यं का था कि फी इंटरप्राइज में कम्पेटिशन होता है, कोई क ता

है कि नम इतने दाम में चीज देंगे, कोई कल्ता है कि मन इतने में देगे श्रौर इस तरह सौदेबाजी होती है। सोवियट रशिया में जहां पूरी समाज-बादी व्यवस्था कायम हो गई, उसकी नकल हम भ्रभी नहीं कर सकते हैं।

एक माननीय सदस्य : वटा कम्पेटिशन का सवाल नही है।

श्री कील भव याजी । कम्पेटिशन का सवाल है। श्रभी यां भी बहत सी बातें होती हैं। ज ां प्राइवेट इंटरप्राइज है, कैपिटलिज्म है वां तो ग्रीर भी कम्पेटिशन होता है, ग्रीर सौदेबाजी में बहुत ही अस्विधा होती है। इसी दिक्कत के खयाल से मारे भागंव जी ने बहुत ग्रन्छा एक सूझाव रखा था । या बिल जिस रूप में म्राया है, हमारे साथी भागव जी भी कहते हैं कि इसकी मंशा बहुत सही है भीर सब लोग इसको स्वीकार करते हैं, लेकिन य: परिपूर्ण नहीं है। इसमें बड़ी खामियां हैं। षां तक लेबल लगाने की बात है जब तक सभी चीजों की कीमत सरकार फिक्स नहीं करती है तब तक लेबल कैसे लगेगा। इन सब चीजों पर विचार करने के लिये भागव सा ब की जो राय थी कि इ को पब्लिक स्रोपिनियन के लिये भेजा जाय व भी नही मानी जा सकती है; क्योंकि जिस रू : में बिल रखा गया है, उसमें इसके लिये न भव कोई भ्रमेंडमेंट ग्रा सकता है और न कोई सुधार श्रा सकता है। इसलिये य पिल्लिक भ्रोपिनियन के लिये भी नही जा सकता है। तो सरकार इसको अधुरे रूप में ही कबुल कर ले या वह करे जो सारे ाउस का मकसद है श्रोर जिसको सभी कोनों से समर्थन प्राप्त हो राहै। तो इसके लिये य हो सकता है जैसा कि त्मारे माननीय सप्र जी ने सरकार को राय दी कि इन सब बातों को लेकर के सोचें, विचारे ग्रौर इसके लिये कृष्ट लोग बैठे ग्रीर इनका जो मकसद है, जो मंशा है उसको पूरा करे लेकिन ग्रगर सरकार इसमे देरी करती है तो फिर तारिक साहब का जो असली मकसद है, वह पूरा नहीं होताहै,

क्यों कि इस बात को जाने दीजिये कि विदेशी क्या क ते हैं लेकिन में य जरूर देखना है कि त्मारा चरित्र निर्माण कैसे होता है। जिस समाजवाद के रास्ते में हम जा रहे हैं उसके लिये म जल्दी से जल्दी काई कदम नहीं उठाते हैं तो बड़ी गड़बड़ देश में होने वात्री है। श्रसन्तोष तो ज्यादा नहीं है लेकिन श्रसन्तोष के साथ ही साथ जो य राब्द का चरित्र नहीं बन राहै इससे मारी बड़ी बदनामी होती है। इसलि । मैं मन्त्री महोदय से यही दर-ख्वास्त करूंगा कि सप्र साज्य ने जो राय दी है कि इस चीज को बैठ कर तय किया जाय उसकी व भानें। मारे जो इटरनेशनल टेड के भ्रन्तर्राष्ट्रीय वाणिज्य) मन्त्री मनुसाई शाह हैं व राइटिस्ट भ नहीं हैं, लेफ टेस्ट भी नहीं हैं व सेंट्रेलिस्ट हैं, ऐसा जनाब श्रकबर श्रली ने का लेकिन मारे लिये कोई सेंट्रलिस्ट नहीं है। सोशलिज्म का मतलब नेता जी ने लेपिटज्म का था। विरोधी दल के लोग तो सडो-लेफ्टिस्ट हैं। म काग्रेस के तो सब लेफ्टिस्ट हैं, जो लेफ्टिज्म की बात विरोधी दल के लोग करते हैं परन्तू वे लेफ्टिस्ट नहीं हैं।

श्री प्रकाश नारायन सप्रः लेफ्टिस्ट बहुत सारे वैराइटीज़ के होते हैं भौर लेवर से लेकर कम्युनिस्ट तक इंगलिश लेगुएज में लेफ्टिस्ट्स ो कहलाते हैं । इसलिये म लोग जो लेफ्टिस्ट्स हैं वह नान-कम्युनिस्ट लेफ्टि-स्ट्स हैं या एक दिम ना 'कर्म्युनिस्ट लेक टिस्ट कह द जिप्रे । बाज नान-कम्य् नेस्द लेकटिस्ट श्रीर बाज राइटविंगर्स हैं।

श्री शील भद्र याजी: इस मामले में मैं माननीय सप्रू सा ब को सोशलिज्म का श्राचार्य या पडित कभी नहीं मान सकता। मैं माननीय नेता ज सुभायचन्द्र बोस को मानता हं ग्रीर उन्हों। बताया था कि सोश लिज्म का मतलब है लेफ्टि म । तो जब काग्रेस ने सोशलिज्म को मान लिया तो म सभी लेपिटस्ट है। जो मिक्सेड एकानामी वाले हैं, राम भला, य भी भला, वह भी भला, जैसे

[श्री शीलभद्र याजी]

कि भ्रकबर भ्रली खा साहव हैं वर जब काते हैं तो करते हैं कि सब का भला, ऐसे भर बहत से सदस्य हैं कि जो मिक्सेड एकानामी वाली बात क ते हैं श्रीर उनमें भी सोशलिस्ट विचारधारा के लोग हैं। श्री मनभाई शा' प्रगतिशील हैं। तो मारे मन्त्री महोदय जो हैं उन्होने दुनिया देखी है, सिर्फ िन्इस्तान ही नही देखा है, भीर वह जानते हैं कि विदेशों में क्या होता है भ्रौर इन सब बातों का रास्ता निकालने के निये वही वेस्ट जज हैं। इम बडे भारी बन जायं लेकिन म एक्सपर्ट नही, पडित नही, म तो सीधे सादे वर्कर्स हैं नेकिन जो ∤ाउस का रुख है, जो देश का रंग है घौर जो लोगों की की राय है उसके मताबिक चलना नेतत्व का काम है। ऐसा नहीं कि मारी बहत से श्रादिमयों की मैजारिटो है इसलिये नही मानें, यों ड्गर सात्व का उधर से हक्म हो जायगा किय बात मान लो या मन्भाई सा ब कहेंगे कि इसको मानना होगा तो इम मानेंगे, वैसा म करते हैं, लेकिन व ठीक नहीं होगा। इसलिये सप्तु सा ब ने जो राय दी है उसको मानना चािये श्रीर कोशिश करनी चायि कि इसको किस तर से भ्रच्छा बनाया जाय भीर जो मकसद तारिक सा ब का है बह भी पूरा हो जाय। ब्राज स्थिति य है कि एक दुकान में एक भाव है ग्रीर बगल के दुकान में दूसरा भाव है। यों एशेशल कमोडिटीज ऐक्ट हैं लेकिन उसके मृताबिक का चीजें मिलती हैं। तो फिर इसके लिये भी सोचा जाय विचारा जाय कि कैसे लेबिल लगे। टीक है, बहत खर्च की बात है, करोड़ो रूपया लेबिल लगाने के काम मे खर्च होगे लेकिन य रपया दकानदारों से लिया जा सकता है, जिस तर से से न्स टैक्स लगाते है उसी तर से इसके लिये भी कुछ व्यवस्था हो जाय । नो इसमे देर न करने की स्रावश्यकता नही है।

श्रव, बिल जिस रूप में, जिस शेप में, श्राया है वर मेरी समझ मे श्रध्रा है ग्रीर वर पश्लिक श्रोपीनियन के लिये भी नहीं जा जा सकता है क्यों कि इसमें कोई अमेंडमेंट की व्यवस्था नही हुई है। इसलिये सप्र सा ब ने जो राय दी है उसको मान लिया जाय। भागव साय भी राय दे रहे हैं कि इसको पब्लिक ग्रोपीनियन के लिये भेजने की गजाइश नहीं है जब तक कि बाजाब्ता तौर पर कोई श्चमेंडमेट नही ग्राये । तो सप्र सा ब ०क जडीशियल क्रेन के ग्रादमी है श्रौर बहत प्रगतिशील भी हैं श्रीर यह मारे मन्त्री जी भी प्रगतिशील हैं, इसलिये इनकी बात माननीय चािये । इनकी बात सब मानते हैं, उस तरफ बैठने वाले भी मानते हैं और म भी कभी कभी मानते हैं। तो इन्होंने एक बड़े ज्डीशियल क्रेन की हैसियत से राय दी है। म समजते हैं कि मारे म बी महोदय भी इसको स्वीकार करेंगे और प्रस्तावक महोदय भी स्वीकार करेंगे श्रीर इस तरह से त्मारा जो मकसद है कि लेबिल भी लगे भीर प्रवस की फिक्स हो वह पूरा होगा भीर जो बारगेनिंग करने में दिक्कत होती है वह दूर होगी : इन शब्दों के साथ मैं फिर इस विघेयक का स्वागत करता

SHRI VIJAY SINGH (Rajasthan): Mr. Vice-Chairman, I apprec ate the motive with which the Mover brought forward this measure before the House. But I must make it very clear at the very outset that I cannot congratulate him for the form which he has brought forward this measure before the House. At very outset I would also like to make quite clear my own posit on in this respect, and that is that I have not been able to study the with as much care and diligence as I should have. But I take comfort in the fact that the Mover h mself has not given as much labour to it as he ought to have done.

When in the morning I came here and was listen ng to the speeches that were delivered here, I was just wondering where we were going. It is not a question of right or left, it is not

a question of any political ideology or anything of that sort. In fact, I deplore this tendency: Why should we look at everything from the political angle either from the left or the right? I think our approach should be pragmatic.

Shri Sapru has been my teacher. He has been an eminent lawyer. We are all proud to have him here as a Member of this House. He has just said that the idea underlying Bill is a very laudable one, and message should go out from this House. I commend this suggestion. But do we think as to what the position of this House is and what the message is that should go? Ιf message should go. that message should be one well befitting the dignity of this House. It is in this context that I would like to make a few observations on the Bill that has been brought forward before us.

Sir, with your permission, I will just remind this House that before eight years or so, this Parliament passed the Essential Commodities Act. If I may crave the indulgence of this House, I would just read out section 8 of this Act:—

"(1) If the Central Government is of opinion that it is necessary or expedient so to do for maintaining or increasing supplies of any essential commodity or for securing their equitable distribution and availability at fair prices, it may, by order, provide for regulating or prohibiting the production, supply and distribution thereof and trade and commerce therein."

Well, the section is a long one but section 3(1) which I have just read out before you is fairly comprehensive. It deals with the subject in a very wide way. Yet, we should look at the history of this Act that is before us. A perusal of this Act will show that this has been amended by this Parliament twice, once in 1957

and another time just in 1960. when I look into that, I find that this Act has been amended in Punjab by the Punjab Act of 1959 as because what we are going to do is ultimately going to be implemented by the State Governments. therefore, have got their own say. A measure of this importance, which is going to touch the lives of millions of people in this country, has necessarily to be very well thought of and it has to be passed after taking into consideration all aspects of the problem. I will just take one aspect only. In clause 3 we have provided:

"Any person, shopkeeper or vendor who contravenes any of the provisions contained in section 2 shall be punished with imprisonment for a term not exceeding two years or with fine not exceeding one thousand rupees or with both."

3 P.M.

We have provided a very heavy penalty. Now, if we just look at the Essential Commodities Act, we will find that where they have provied for punishment, the whole section contains one or two pages; it is an elaborate one. They have further provided as to who can take cognizance of the offence, who can try this offence, who can do challan, what is the remedy and all these things. So when we are going to provide for summary punishment we must remember that these things will not work in a country which is essentially being ruled under a constitution. There is a vital difference. When we are being ruled under a constitution, we have to go according to the Act. We have to go according to the Constitution. It is quite correct that we can pass anything in this House, but we cannot pass anything in this House which is not in consonance with the spirit and letter of the Constitution.

[Shri Vijay Singh.]
That is something which we must consider

Now, Sir, as I made it very clear in the beginning, I appreciate the spirit in which this Bill has been brought forward. I must make things clear in this connection. Great stress has been laid about national character. I do not think we are improving national character by talking too much about national character. National **c**haracter 15 not determined one shopkeeper or by one price lab e or some such thing. In fact, the whole cancept of national character can never improve by Acts. We all know that national character can only be improved by example. We have heard our Prime Minister saying several times that when India was ha f man like doad there came a great Mahatma Gandhi who raised moral standard by example. He was spirit in India able to infuse new through personal example. So it is the personal example by those who are sitting in the Government or by national leaders that can improve our national character, not by passing an Act here and there, which will touch some commodities or many commodities. In fact, Sr, I do adm't that if we can just emulate the example of Western countries, where newspapers are not sold by vendors but they just remain lying on the street corner. anybody can pick them up and pay the price thereof, that would be something worthwhile. We all want to achieve that. We have read in history that at the time of the kingdom of Pataliputra when Megasthenes came here he found that the people never used to lock their houses. That is the state of society for which all aspire. But the goal is very far To reach that goal we will have to take several steps. We are living in a society which is a very complirated one. It is essentially a modern society. We all know that the Indian society up till now was being regulated by the Manu Shastras or Muslim laws. They were not very bulky

things. They were very small Acts as compared with the big Cons.itution that we have got. But society was being regulated by tain things. Now the great development that has taken place in human affairs is the introduction of science. And its impact on society has changed the entire face of the world in the last 150 years. We cannot go back to the early ideals. For that elaborate regulations are essential. And when we think of elaborate regulations, we have to bear in mind what has been done before, what we are going to do now and what will be the effect of all this afterwards.

As I just put before you, Sir, have only got the Essential Commodities Act that is before us. Any action can be taken under th s Act. I do admit that the Government is not as much vig lant about it as it ought to be. Therefore, what this House needs and what we all need to do is bring forward a comprehens ve resolution of this type, urge upon the Government to speed up the matter, point out the various ways that are known to us, find out and put before them the lacunae that we see. Our House is the Counc'l of States or the Rajya Sabha, We represent the States. Are we putting here in this House what we see in the States? After all, the Ministers here must know what is happening in the States, what we see in the States. As against that we do things in a personal way. In fact, we are not going to the root of the problem and see what are our responsib lities. We cannot improve the state of things merely by passing an Act.

Sir, so many Acts are passed by Parl'ament. And I for my part can say that I do not even know how many Acts we have passed in the last one year. Therefore, passing of many Acts is not the remedy. The remedy lies somewhere else and for that we must strive.

I will try to point out one or two things, iSr, There is no Financial

Memorandum attached to it at all. Do you think that while pass ng this Bill of three clauses we shall achieve the purpose that is to be achieved? Price labels have to be fixed. They will have to be printed. We will have to appoint officers. There will be Col'ectors, Commissioners and a separate department to be opened. Will it not cost considerably? So a Bill. when it comes before the House must contain all these things. Therefore, while I appreciate the spirit in which the Bill has been brought-I made it very clear in the very beginning-I cannot congratulate the mover of this Resolution for the form in which he has brought it forward.

Sir, if I may say so, I come from the old State of Jodhpur. There was no law in the sense we understand it today. His Highness's word was law. And I exactly remember, when I was a Magistrate there, that we had nothing like a Constitut on Act. What the Jodhpur Government passed was law. Whatever was passed by His Highness's Government was law. To pass an Act of this type is nothing short of that state of affairs.

SHRI P. A. SOLOMON (Kerala): So that is your tradition,

SHRI VIJAY SINGH: Well, Sir, my tradition is there but I want you to get away from that tradition. I do not want that other people should fall into that tradition. I am warning you of my own experience. If you want to learn by my experience, learn. If you do not want to learn, leave it.

I, therefore, once again congratulate the sponsor of the Bill for the opportunity that he offered us of making our viewpoint clear in this House and I hope that he will not misunderstand my remarks but will appreciate the spirit in which I have made them.

DR. M. M. S. SIDDHU (Uttar Pradesh): Sir, I rise to comment on this half-hearted measure to eradicate the

evil of bargaining by shopkeepers or, shall I cell, trade to the detriment of the consumer. At the outset I may say that I have been disappointed after reading this small Bill because the mover thinks that it is only at the perihery that the evil lies. He does not think that the evil starts at the other end, I mean, the manufacturer or the capitalist. That is the end. Unless and until you plug that source of evil, if there is any evil there, you cannot derive any good out of it.

I may remind the hon. Members that labelling has been common with certain commodities with which this House will be familiar. One of them was petrol. But everybody knows that many of these pumps used to give a discount of one anna or two annas per gallon which the companies did not allow and still they gave this rebate. While one gave this rebate the other did not. Now that is a barga'n. The person who did not give cheated you to that extent while the other person gave you that profit. I give you another example. will Medicines, patent drugs, are being priced with a profit which runs from five hundred to a few thousand per cent.

A Tetracyclin capsule which can be produced for five or six annas can sell for Rs. 2-10-0 and even today sells at Rs. 1-10-0 or in other words, at four times. It is customary for the trade even under the old Drug Price Control Order to allow 20 per cent. as discount. If you were to fix up the price of a product according to the 20 per cent, you may be sure that all may charge 20 per cent. Then in order to save 5 per cent. from being cheated, this order will cheat 95 per cent. of the people of their money when they could get at a cheaper rate. There are others, for instance, the radios. Everybody knows that one gets discount. That discount may be less. There are other instances of machinery, gramphones and you can multiply. Then he may argue that these are not to the deteriment of a consu[Shri Vijay Singh.]

I say that they are to the detriment of the consumer because the price that has been fixed is over and above the legitimate profit that the trade should have had. Because one is able to part with 10 per cent, of it, does it mean that the other person will be legitimate. because the price level has been fixed, to charge another 10 per cent? So this remedy, I am afraid the remedy which has been prescribed, falls short and awfully falls short of the disease or the malady from which the society suffers.

Then there is no mention of how the price list is to be formed? to be authenticated. A company can say that they want to sell a product 'X' for Rs. 10. It may be notified in the Gazette or they may bear the seal of some officer that may be appointed to authenticate it that that list is true. But can the Government machinery go into the price structure of the commodity and fix the price according to the price structure of that? Even today, in spite of our planning, we do not know the cost accounting of many commodities in vital industries and therefore neither these price levels nor this authentication of the price list is going to solve that problem. I am sorry, I am rather disappointed, when I heard a senior Member like Mr. Sapru saying that he goes to a petty shopkeeper for bargaining. I thought that if you want to do away with the evil of bargaining, go to a place . . .

SHRI P. N. SAPRU: On a point of personal explanation. The shopkeeper came to my place—No. 10 Feroz Shah Road—I did not go to him, though I will not deny that I had been to shops where I had bargained.

DR. M. M. S. SIDDHU: What I was saying was that instead of going to a place where no bargaining is done, he did otherwise. Everybody knows that in each and every town and in every mohalla, there are a few shops which do not bargain. You can send your children to them, you can send your

servant and they do not bargain at all and you get the things. Why not patronize them? Why talk so much about Kashmir. The problem is this that the Kashmir Emporium's price for the same stuff is higher than the price at which you get it in the bazar and in spite of bargaining and even after being cheated I tell you, still the prices are lower, in the bazar. Once you fix up that machinery by which the Kashmir Emporium prices are to prevail-I take it as an example but I do not want to say anything against Kashmir or its Government or take handicrafts or take any other emporium of that type—if the prices that are to be fixed for other artisans who sell their products. I can assure you that the prices in the market will rise, not by five or six per cent. but by twenty or twentyfive per cent. That is why unless and vou have machinery standardisation quality control and cost accounting, no reasonable prices can be fixed at the source to-day. If you cannot fix up the prices at the source, you cannot say that the consumer is saved from being exploited. You are tinkering with the problem. The solution will be socialisation and opening of such channels by which the stores goods will be available to the consumer at a cheaper, reasonable rate. My friend Shri Arora talked about Russia. Let him go round and see our fair price shops. Are the prices different from one place to another? If the State does it or if socialist measures are taken, the prices are likely to remain constant from one State to another and absolutely constant within one State. Therefore, to quote foreign countries in order to tell us about lack of morals in us is degrading, I will say. It is something which does not speak well of us. When we cannot see things in our country we begin thinking of other countries outside our frontiers and talking in vague terms.

It was said that bargaining lowers the moral character. May I ask, what are these 'trade negotiations'? That is a big name, done in a big way by States or big firms or big companiesthose bargainings are called trade negotiations. Is bargaining so bad? Bargaining means giving something and taking something at your own terms. It does not mean that in bargaining you should take the thing at some one else's terms Therefore when the State enters the trade negotiations, they do bargaming. Of course when a peddler does it, he does it in a very crude way. When States do it they do it with what is called a diplomatic pressure or without it as the need arises. Then the question of so-called rise in the price index or rise in the spiral of prices has been talked of by Mr. Arora and he said by labelling these prices, things would improve. We have had a very sorry experience lately during this emergency-I can talk from experiencewhen the commodities' prices were consultation with the fixed in Merchants' Associations or they fixed at higher prices than the prices at which they were available and that list was displayed. The result was that first of all they were making a little profit, then they made greater profits.' That was all that was done by fixation of the and the displaying of prices. I may say that at Lucknow the Merchants' Association passed on that list and the same list was approved. If that ls authentication, I will do away with it. I will think that the evil of bargaining is far better than to be cheated by the Merchants' Association by passing off that thing at a higher and still higher price each time they prepare a list. Therefore such a measure which neither covers lowering or containing the rising prices nor saves the consumer from being exploited is no good because mere labelling a thing does not mean anything. We have known the Prices Control Order and the Essential Commodities Act and all the corruption going on behind all that, and the number of persons who have not been prosecuted is larger than the number of persons who indulge in it. There-

fore any measure which you cannot enforce or any machinery by which you cannot do so is useless. Even today the Government has not taken to metric measures, but in this very. House we are given the same old measures in order to make us understand the problem, not metric tonnes but ordinary tons, because we are familiar with that and we want to understand the problem. Any Act like that which means labelling of the prices also means more staff, means overhead expenditure, and it will mean rise in prices as well.

As far as articles for presentation are concerned for tourists and others, the Government has taken tell the tourists that they should buy from shops which are on their list, and nobody has said that there is any bargaining in those shops. Theother thing is this. For pieces of art you cannot fix any price as Mr. Tariq rightly said. If an artisan passes on a piece of shawl, which is worth Rs. 500, for Rs. 100 or Rs. 150, then you have cheated him or exploited him of his labour because he has taken, may be half a year to produce that shawl. He does not get enough wages for it. He parts with it because he has no means to keepgoing. He has no means to get it to the bank against which he will be able to raise money. Therefore, off season he will sell it, just as in any Mela if large quantities of commodities remain unsold, those people will have to think whether to bring back those commodities by rail to their homes, how much that will cost them, and all that, and if they know that the transport charges are such that bringing back will mean a great loss to them, then they will want to sell away those products at any price. Maybe suh a person went to Mr. Sapru.

Therefore, in all earnestness I will appeal to my friend, Mr. Tariq, to think of the problem once again. The problem is one of great magnitude, and it is good that he has

[Dr. M. M. S. SidJhu] brought it to our notice. Whatever failing there may be in the Essential Commodities Act, one should see into it that Government can control and should control all those articles which are of daily necessity. As far as luxury articles are concerned, it is not yet time to create discontent in the country by controlling each and everything and allow the opposition some play.

SHRI MAHESH SARAN (Bihar): Mr. Vice-Chairman, I like to congratulate our friend, Mr. Tariq for bringing this Bill. The basic principle underlying the Bill is laudable. People really do not want to be cheated that they should find shops where prices are different for the same commodity, which is going on very much in the country. After saying this I have only to remind him that the Bill itself is not one which I am able to support. The principle, as I said, will be appreciated by everybody, and this has done one good thing, and that is the Minister will realise what the opinion of the House is regarding this culty of different prices in different shops, and he would take measure to see that the basic idea behind this Bill is carried out by some measure which he thinks proper.

So far as this Bill is concerned, I am afraid it is such a cumbersome and such a difficult process involved in it that it is not at all possible of enactment, nor opinion will be necessary regarding this Bill from the public, because the whole Bill is so framed that it looks as if Mr. Tariq did not think it over very carefully. In India we have big shops, and we have small shops in villages. There are venders who come from long distances, and to expect that they will display prices on all these goods is an impossibility. It is not possible, and the method by which he wants this to be done is still more cumbersome and an impossible one. What he says in clause 2 (1) is:

"It shall be unlawful for any person, shopkeeper or vendor to sell, agree to sell or offer to sell any goods, in course of any business, to which no price lable is attached bearing the seal of the Central Government."

He wants that there should be a label and it should bear the seal of the Central Government. Let him calmly consider whether in this vast country this is possible, and then even the printing of all these things becomes an impossibility. Now village vendors who do not understand either Hindi or English and who want to sell things ask their neighbours who are a little learned to find out the prices of things so that they might demand prices. It is a thing which looks ridiculous. Then the printing of these price lists is also so expensive that it will not be proper to do it. Then again in clause 2(2) he says:

"Any such person, shopkeeper or vendor shall maintain a latest printed price list of all commodities duly authenticated by the Central Government from time to time."

He again wants a printed price list. From where will he get it printed and how will he get the authentication from the Central Government? The whole thing seems to be so difficult and impossible that in spite of the fact that the basic principle underlying it is very laudable, the Bill is not acceptable to me, and there should be some other method to achieve the object.

Shri KRISHNA CHANDRA (Uttar Pradesh): Mr. Vice-Chairman, I wholeheartedly support, appreciate and agree with the very laudable object with which the hon. the mover has put before this House the Bill that is under discussion now. Almost all the hon. Members, including our Communist friends, who have spoken on this measure and who have pressed this motion to be accepted by the Government, have with one or swo exceptions, expressed their view that

the provisions of this Bill have to be altered considerably in order to make the law a practicable law, a law which can be implemented. Sir, unless the law is properly implemented no relief would be available to the person whom we want to serve by means of this law

It has been mentioned that prices have got to be fixed. An hon. Member who preceded me some time back, I mean Shri Siddhu, has expressed in this House his view that the prices of many commodities differ and that some people charge very high prices and they get huge profits. He gave the example of drugs. I will also give that very example and I will not elaborate on other things. Now these drugs, patent drugs, well known drugs are available in New Delhi shops, in Connaught Place shops which are reputed shops, which are shops which have got fixed prices, but they are available at a much higher prices than at Chandni Chowk. I am told that there are firms in Connaught Place and those same firms have got their branches at Chandni Chowk and at these branches they charge lower prices for those very patent drugs. Once I had a discussion with a shopkeeper and he told me that in New Delhi the shopkeepers have got an association and in that association they have decided that they would charge list price, that is price marked by the company, or the manufacturers. But the people in Chandni Chowk give wide discounts, and that, they said, was the cause of this difference in the prices. We may insist that all shopkeepers should sell at the price of the manufacturers, but the price of the manufacturers is very high. The Government should adopt an elaborate machinery to see that the prices fixed by the manufacturers are reasonable, the manufacturers should have cost accounts and their cost accounts should be properly scrutinised to see that the prices are reasonable. But such an elaborate machinery, I think, the Government cannot have. Unless

that machinery is available we cannot fix the reasonable prices at which things should be sold.

It has been stated in this House that we are very low in morals. Some merchants charge one price and others charge another price. The hon. Member there quoted the case of a pressure cooker. The pressure cooker that cost some Rs. 3 or Rs. 5 more must have been purchased at Connaught Place and the pressure cooker that the hon. Member purchased at a lower price must have been bought at Chandni Chowk and there the shopkeeper must have allowed him a discount. So these things will always vary. Even now, as the hon. Member Dr. Siddhu said just now, we have got a number of shops, very reliable shops, very reputable shops, which have got fixed prices. These shops are well known and they are available to everybody. It is not as if India has not got fixed price shops. Some hon. Members spoke of other countries and said that newspapers are lying there on the footpath and people just pick them up and put the cost of it in the box near by. Let me submit that there also, the morals of those people have not been raised by law. I do not know of any country and I do not think anybody can point out to me any country where the morals of the nation have been raised by law. Law cannot raise the morals of a nation. Rather, we have seen how the control laws were implemented during the last war and how they are being implemented even now. What do we find? Black-marketing is going on. Black-markets are developed. So this control from above, through the means of law, goes to demoralise us. They rather tend to lower our morals. I will give another example. Take an ordinary thing like speaking the truth. Speaking an untruth on oath is an offence in the eye of the law and in India people were habituated to speak the truth. In ordinary society when there is a case, when there is a dispute, everyone will speak the truth. But the

[Shri Krishna Chandra.] same man, when he goes to a court of law and has to make a statement on oath, where he can be punished for not speaking the truth, under the law, he will speak the untruth. So law is not something that raises our morals.

Then there is another thing. If we flx these prices and if we have printed price lists for all these things, all that will cost and an elaborate machinery will have to be built up. Some hon. Members have already pointed out that all that cost will be added to the price of the articles sold. Shri Tariq, the mover of this Bill, wanted to see that the rise in prices should be checked by this Bill. But I say that when the prices are fixed by means of an elaborate machinery in the manner that this Bill wants them to be fixed, actually the prices will rise, in order to get the cost of all that machinery, the big elaborate machinery that will have to be established for this purpose. I will give the example of Russia. In Russia the prices are controlled and the consumer shops have got fixed controlled prices. But what do you find there? The prices of consumer goods in Russia are far higher than those in this country. A pair of shoes may be available here for Rs. 20 or Rs. 25, but in Russia it will cost the people Rs. 60 or Rs. 70 or Rs. 80. The prices of consumer goods are far higher in Russia than they are in this country. That is quite natural. If you want to bu'ld up an elaborate machinery then all that cost will have to be added to the price. This fixation of price is a very good thing. It should be and there are means and means to do the thing but I think it should be left to the Government. I would like the hon. Mr. Tariq to have brought forward a resolution to bring pressure upon the Government and to invite the attention of the Government to this rising prices and to adopt suitable measures to fix prices and to label them. Then the Government would have had full opportunity to think, to take counsel with others and to find

out suitable measures to label prices and to fix prices. And Government have taken some measures. They have opened fair price shops; they have opened consumer co-operative stores, etc., where prices are fixed on a reasonable basis. So that is the method. If we want that in our country the prices should be fixed, the prices should be reasonable, that no customer should be cheated, then the best way would be either to open consumer co-operative stores or fair price shops, to increase their number so that in every city and town these shops are available to the customers. When these shops come into existence the other shops will also be compelled to charge reasonable prices and fix the prices because the market always goes by competition. Competition will be developed if we had some shops which sell commodities on fixed and market So I would join with other hon. Members in appealing to the mover of this Bill, the hon. Mr. Tariq, to withdraw the Bill on the Government giving an assurance that the Government will take suitable measures and the Government must take suitable measures so that we can have reasonable prices all over the country and the prices may be known to the customers who want to buy things. I will at the same time appeal to the hon. Minister that he should be prepared and he should be willing to give an assurance to this House and to the hon, mover that on the withdrawal of this Bill he will be pleased to take suitable measures so that this laudable object which Mr. Tariq has in view may be achieved to a very great extent, if not to the fullest extent.

Lastly, there has been a proposal for this being referred to a Select Committee. Now, I do not think that will serve much purpose because in the Select Committee we cannot entirely alter the provisions of the Bill. The Bill, as many other hon. Members have mentioned, is so brief and so lacking in very essential

features t hat it will have to be elaborated so much that it will have to be made a new Bill and that is not the object of the Select Committee. So the appointment of a Select Committee will not serve the purpose and I again make my appeal to the mover and to the Government.

Shri D. P. KARMARKAR (Mysore): Mr. Vice-Chairman, I was originally not thinking of speaking on this but when I went through the record of the debate and from what my friends also told me I felt that this Bill—though its intention when limited to its proper extent might be good—as it is to my mind made, if I may say so with very great respect, no sense.

SHRI A. M. TARIQ: You have not read the Bill so far; you are reading it now. How can it make sense to you?

SHRI D. P. KARMARKAR: I had anticipated that my friend would disturb me a little later but truth is very effective though I did not think that it could be so effective in the first sentence that I uttered.

Now what does the Bill say? It says that it shall be unlawful for any person, shopkeeper or vendor to sell, agree to sell or offer to sell any goods in the course of any business and so on; wholesale or retail it does not matter. Now, supposing some-body agrees to sell something. If my friend goes to Subzi Mandi and sometimes spends a little time usefully there-because it might be more useful to spend some time there than perhaps drafting Bills like this-he will find there is wholesale trade in vegetables. I will take this up first and then go on to other essential articles. Now, vegetables come from the fields and there is no labelling anywhere there either on the goods or persons. The whole lot is put to auction sale and where is the label to come in there when you sell things in whole lots like that? Take, say, tons of tomatoes or a wagon load of bananas. It is a normal thing that when they sell wholesale they sell it in bulk. I do not know where the label has to be attached there.

SHRI A. M. TARIQ: I will tell you later on. I will educate you on that subject later on.

Shri D. P. KARMARKAR: So that is the first limitation that comes in and there has to be an exception that this shall not apply to wholesale trade.

SHRI A. M. TARIQ: I am a whole-saler and I can . . .

SHRI D. P. KARMARKAR: If you are a wholesaler in legislation I am quite sure that . . .

SHRI A. M. TARIQ: I would request you, Mr. Vice-Chairman, to advise the hon. Member who has been a Minister and who is a senior Member to address the Chair and not the mover.

SHRI D. P. KARMARKAR: I have been looking at him but I have always been addressing the Chair.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That applies to both.

SHRI D. P. KARMARKAR: I address you only.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now.

SHRI D. P. KARMARKAR: Mr. Vice-Chairman you may have perhaps misunderstood that I was addressing him. I was only looking at him.

SHRI A. M. TARIQ: Sir, I would not have made this protest in the case of other Members but he has been a Minister and is a senior Member. You should actually tell him about the manners in the House.

SHRI D. P. KARMARKAR: So thet is the first exception.

SHRI CHANDRA SHEKHAR: You kindly stop this dialogue, Sir; otherwise it becomes difficult.

Shri D. P. KARMARKAR: Now it has become a trialogue with my friend's coming in.

So the wholesale trade will have to be exempted. That is the first exception. What is the other thing. The difficulty with some people is that I am not sure they have gone round the vegetable market and seen how these bulk sales take place. I cannot see how they can be labelled. Now coming to the ordinary trade, when one goes to the market, the buyer also should be assumed to have some discretion Supposing I have to purchase a seer of brinjals, I must know broadly how much it will cost. It is no use asking every small vendor to put up labels on everything that he sells. So another exemption is in the case of small items, insignificant items.

Now perhaps my friend might agree with me on this point that the main object of such a legislation should be to prevent fraud, to prevent blackmarketing, so that the customer when he goes to the market knows that what is being sold to him is being sold at the proper price. If that were the principle of the Bill, I entirely agree with my friend who has brought forward this Bill. In a condition of shortages I entirely agree that the anti-social elements should be prevented from taking advantage of shortages of articles. For instance if at the end of a particular import licensing period a particular item runs in short supply, say, for 15 days in March, the retailer puts up the price and it used to happen even in the case of small articles like razor blades and on account of the shortage traders go even to the extent putting the goods underground. It is principally with a view to controlling commodities of that nature which considered essential for human consumption about which there is danger of the shortage resulting in

necessary to have some control. And there also mere labelling is not of great advantage, of great benefit. My elder friend here, whose experience in this field has been greater than mine, was telling me just a small Some time back when they story. insisted, when the Textile Commissioner insisted that every little textile article should be labelled, the good Ahmedabad millowners patriotically obeyed the order. They labelled upthe goods. Everything was labelled up 50 per cent, 40 per cent, 30 per cent more than what it ought to be. So, mere labelling is not the solution. In the case of a patient it does not matter if the doctor is considered stupid, but then if he saves the life of the patient, he is a real doctor. It is no use a doctor or a surgeon saying: My diagnosis was entirely correct, but unfortunately the patient has died. It is no use merely labelling and the object of labelling will not be served. What to my mind is important, and I am quite sure the Minister of International Trade is fully aware of the problem, is this. In a country like India where conscience does not play much part with some of 'our countrymen unfortunately, it is necessary for Government to come down heavily upon unconscienable people, people who have no conscience, people who try to take advantage of the necessity felt by the people, certain types of unsocial persons They require to be dealt with. Merely insisting on labels bearing the seal of the Central Government would not suffice. This penalises only what you call not labelling. This does not compel the man to sell the goods at the labelled price. Both ought to be there. Anyone who contravenes the provision, anyone who does not according to the labelled price should be penalised. Now that precise thing is omitted.

blackmarketing that is is considered

SHRI ARJUN ARORA: He probably presumes some common sense in the buyer.

Shri D. P. KARMARKAR: I do not know whether my friend has been briefed by h.m. I am not prepared to accept his impromptu brief. Unfortunately for me my relevant friend is absent. In any case, I am not prepared to take something on trust by some one who has not even consulted him, unless my friend tells me

SHRI AKBAR ALI KHAN: He has supported the Bill.

SHRI D. P. KARMARKAR: By error he has supported it. I am quite sure that he does not want to continue the error by being logical till the end. Therefore, I wish that he might bring forward another Bill. In the case of certain commodities there are powers under the Essential Commodities Act. That list is not wide enough because in the conditions of today probably what was considered essential some eight years ago or ten years ago or five years ago may have to be changed. If it is a general power, I am quite sure that Government will use that power. But what is important is—and I am sure the House will agree with me-to save the customer from fraud, arising out of shortages either temporarily or permanently. To my mind, this Bill does not at all serve the purpose. I was really wondering what purpose it serves. Of course, wherever you go in the Western countries, everything is labelled. You find vegetables labelled. You find fruits labelled. You everything labelled. That is quite all right. For instance, in the Khadi shop everything is labelled and one feets some satisfaction about it. There is a point in it—that one does not feel that he is being defrauded It is not so much a question of money go to the bazar and buy a small article costing Rs 41- and if I come back and find that I have been defrauded to the extent of one rupee, it is not so much a question of one rupee. One rupee is not much But the sense of being defrauded that feeling should not be there A time will surely some in our country also when everything will be labelled properly. I take it that my friend's basic intention is correct. Only the intention is not at all expressed in this Bill. If I understand his basic intention correctly, he wants to be fair.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please do not point your finger at him.

SHRI D. P. KARMARKAR: He wants to be fair to the customer. He wants that the customer should not be defrauded. He wants that nobody should be able to blackmarket. He wants that nobody should be able to indulge with impunity in unsocial practices. That appears to be his intention. I am making a generous allowance. Now, obviously that is his intention. Otherwise there is no ground for this Bill. But this 18 tinkering with the problem. If you want to eradicate malaria you have to take drastic remedies. Merely by killing one mosquito you cannot achieve it. As I was telling him-he was away-in Ahmedabad the textile merchants put up labels, put up prices by more than fifty per cent. Unless it is his intention to help blackmarketing-I do not think so, I do not think that he wants to help such people in the least-labelling will not serve the purpose. His intention appears to be good, but the product of his intention does not appear to be sound Thank you.

SHRI P K. KUMARAN (Andhra Pradesh): Mr Vice-Chairman, Mr. Tariq has introduced a very simple Bill. The two aims, as I understand from his Bill, are: one, to make articles of consumption available to the people at a uniform rate and two, while fixing prices the Government also will get a hand in it. They should approve the price and while doing so they also get an opportunity to see that a reasonable profit is charged. Apart from these two things other arguments have been advanced. The hon Dr. Siddhu has argued that none of these things are useful The entire capitalist system should be [Shri P. K. Kumaran]

wiped out before consumer goods can be made available at a uniform rates to the people. I do not think so.

DR. M. M S. SIDDHU: Price indication does not mean cost accounting If price indication means cost accounting and lowering of profit, I would welcome it. But it does not.

SHRI P. K. KUMARAN: This is not a question of lowering of profit. Bata shoes are available throughout the country, at Madras, Calcut, Vijayawada, Delhi, Bombay, etc. at unito m rates. I do not know whether they make 5 per cent or 25 per cent profit, but at a uniform rate, at fixed prices, at stamped rates, the shoes are available throughout the country. Why not the other things also? My hon. friend mentioned that patent medi cines, whose rates are also general fixed, are not available at the same rate throughout the country. It this malpractice which should checked. In the morning Mr. Govindan Nair mentioned an instance in which I was also involved. I purchased this pen for Rs 18, while he purchased it for Rs 23, from the same Janpath shop. These things are happening Let the capitalists, as long as they remain, make whate er profit they can, but let it be reasonable. The Government's influence. while fixing the rates, should be mere Only that much is intended here. I do not think that Mr Tariq's intention is to wipe out profit or remove profit once and for all That is one intention The other intention is to make things available at reasonable Matchboxes are labelled There are 5 nP matchboxes and 6 nP match It is printed on them though they are labelled, they are not available at 5 nP or 6 nP So, for implementation of this, some prosome authority is requirvision, ed On that account I mink the Bill requires one or two clauses more. Apart from that, in regard to this simple Bill to say that the Bill is intended to restrict entire society or impose control and on that plea prevent this Bill from being passed, I think is not just. I hope the Min ster will consider this aspect and the House also will consider this aspect and see that the To remove the de-Bill is passed. fects. I support the demand made by my friend, Mr Govindan Nair, that it should be referred to a Select Committee. They can add the necessary. I appeal to the House that the Bill may be passed.

4 P.M.

SHRI MANUBHAI SHAH: Sir. must thank the Mover of the Bill for the opportunity that he gave to the House and to myself on behalf of the Government, to discuss this very important measure. As several hon. Members have more or less unanimously projected the object of this Bill is that in a vast country of our size, it is essential that as many articles essential to life and otherwise are brought under a system of price discipline, which ultimately reflects into a label being fixed to a commodity on the basis of a reasonable profit and return to the producer and the seller. One can easily see that there cannot be any objection to it. As a matter of fact, on behalf of the Government and myself, I whole-heartedly welcome this objective. The principle underlying the Bill and the mechanism thereof, as pointed out by the last speaker and by various other speakers, are the two very important ingredients of a piece of legislation like this.

Now, the legislation, as has been drated and proposed here, is totally inadequate either from the point of vew of principle or from the point of vew of mechanism, which it has before it as its objectives. It is one of the most Herculean tasks that can be faced by any civil or other types of Government administering any such vast country. I would therefore say what measures this Government has taken sice independence up till now

in this respect, and they may be enumerated by me in a brief way before the House.

We have enacted in 1955 the Essential Commodities Act which had replaced an earlier Ordinance came from the war years whereby the Government was empowered by that statute of Parliament and before that by the Ordinance-to declare certain commodities as essential given in the Schedule of the Act and in clause (2). It has been further amended three times by the Central Government, in 1956, in 1957 again in 1957, and again amended by the Punjab Act No. 34 of 1959 by incorporating the provisions thereof It is one of the mostcomprehensive measures to bring under the orbit of legal power, the power to declare certa'n commodities as essential and to regulate the sale thereof at every stage. My friend Shri Karmarkar, mentioned a very important point that there are many stages of a transaction. It is not only the penultimate or the ultimate part of it but several chains in a series of processes, from production to the consumer, as they call it in economics, from the weaver to the wearer. There are many stages through which a product passes. This power given by this august House and the Parliament of this country is already there. Again. since the Chinese aggression, the Defence of India Act has been promulgated under which much wider powers, even to include commodities not already in the Essential Commodities Act, have also been taken. And as the House is aware, in the last twelve or nine months, several State Governments and the Centrally-administered areas with executive authority have only declared many essential goods of life as subject to price control but also brought about the price display mechanism, that is the list of goods and prices, and also labelling, wherever practicable. You cannot a banana in a country like this. label a brinjal will be absurd. It will lead to the highest point of absurdity.

Therefore, I would only draw the attention of the hon. Mover of this Bill and of the friends who supported this Bill, that a substantive legislation has to be very comprehensive before it can be legislated on the anvil of Parliament.

[The Vice-Chairman (Shri Akbar Ali Khan in the Chair.]

And that is the most serious defect from which this Bill suffers. We have in the armoury of Parliament a legislation, again reinforced by the Defence of India Act, with a very laudable objective, which is before this national Government of ours and before every section of the House. That is why there is no need to have any public op'nion on this. I do not think that anywhere in this country or anywhere in the world will people dispute the need of a reasonabl**e** price being charged to a consumer by a retailer or a wholesaler or a producer. That is an objective which is very much in the air which is accepted, and with a bargaining capacity, one does desire to have the reliabi'ity or dependability of a shop when one goes to purchase some merchandise.

Then comes the mechanism. A serious defect in this very over-simplified small, brief piece of legislation is that everything must have a Central seal. In a country so federal and so vast as ours, to have a piece of legislation with a Central seal like this will mean havoc. M'llions civil servants w'll have to be appointed by the Central Government. God how many crores-maybe knows Rs. 100 crores, I do not know-of money will have to be spent in appointing this staff to have all things needed to control the price in such a vast country. More money will have to be paid out both by way of administration and in various other ways.

Therefore, such a legislation has got to be very much viewed with circums-

[Shri Manubhai Shah.] pection and so, both from the point of view of principle and of mechanism. I would say that the Bill requires very serious modification. Practically, the original draft is untenable either as a ground-work or work or as a basis. You cannot declare all commodities—as mentioned there—to be immediately brought under the purview of this law. There should be selective, phased а approach. Firstly, we take articles which are absolutely essential and basic to life, those which affect most the poor man's daily family budget, and then over a period, gradually and gradually we go along, and the sicial discipline becomes a national discipline which everybodyunderstand and which everybody is able to enforce. Then is the time to go in for that. As a matter of fact, even most of the price-consc ous countriespeople talk of Western Europe, United States and the Soviet Union, even there—discretion is the better part of valour, and they always use their discretion in favour of a few selected commodities and not everything. You cannot label a car or a aophisticated radio; you cannot label so many things which are not possible to evaluate in terms of price. So, an omnibus Bill or a piece of legislation like this does not serve purpose even in principle or in the mechan'sm of implementation, unless we decentralise the authority to enforce it. That is, the seal can be of a panchayat, the seal can be of a corporation, the seal can be of a municipality, the seal can be of a State Government or it can be of a district collector or a commissioner. The seal of a Central authority is neither practicable nor desirable nor enforceable country like ours with any amount of machinery that you may have or any number of civil service personnel that you may appoint.

I will say what we have done in the last few years. Not only in important towns and cities of this country but in other places also, the various State Governments have declared several commodities as essential to life and have stipulated certain prices which the shopkeepers are expected to display, and in some cases there has been even the fixing of labels. That taken. Apart from step we have notifying certain items essential to life, we have vested authority under the Defence of India Act in the various local authorities, their having to declare the display of the price list as important, in many cases even fixing of labels on certain commodities.

The second thing which is necessary is a parallel discipline in prices and that is, to open fair price shops and co-operative stores. As the Minister for Food and Agriculture announced the other day in the Lok Sabha, more than 5,000 fair price shops have already been opened for food and food articles. Another four to five thousand co-operative stores where every article of importance for the consumption of the common man of this country will be available are to be brought under the co-operative system, so that the buyer or the customer who goes there not only pays the price fixed on the label but is sure that the label is genuine and cor-As Shri Karmarkar pointed out, mere label does not really guarantee a price. I know. In price-stamping of textiles, we are most careful. We have regulated the number of varieties in a year. For two months nobody can have more than one variety for two hundred looms, and we have so many stipulations. We have Committees with most competent officers of the Textile Commissioner, with considerable experience of cotton textiles, as Chairmen of these Committees. Prices are being fixed in a most vigorous way, not on a voluntary basis as people might think to be, but on the formula of ruling prices of 1961 on a particular day when the prices were known to Government. Where the mechanism is so complete as that, I find Shri Arora and many more friends

with the textiles saying that people so manoeuvre to get the prices stamped and fixed that it leaves a huge margin. So always price stamping does not mean the minimum price, it may be a rigged price, which might cheat the consumer more. A tag can be a poison and a blessing. Therefore, the tagging or the fixing of done. A label has to be carefully label should depict a basically correct price with a minimum margin of reasonable profit so that the consumer not cheated in the bargain. Merely a label does not automatically mean an honest price to the consumer. Therefore, this part also has been looked into. And in order to that, co-operative stores. enforce which themselves are the most honest symbol of a trading community, and fair price shops run by the Government or their agents under the strictest control, are another two forms of mechanism which we have and we shall usher in.

In the Western countries, in America and even in the Soviet Union, consummer councils play a great role because the watchdog is the consumer. Here brinjal may sell something per kilogram. But probably in the village where it is grown it may sell at half What happens in other the price. societies which have, probably controlled units everywhere? They are so because they have got no economics of that nature as we have. There is no profit. Whether the State loses or gains is of immaterial value, They get certain things by paying prices at one end and by subsidising something else. That mechanism not possible in this country. Similar consumer councils and consumer associations we shall initiate here. We have a Central Council of Consumers. Similarly, we are having state councils, district councils and local associations where consumers collect together to carry on discussions. They d'scuss what are the defects in the price system, what price has been fixed high, whether the policeman or

the Inspector has been harassing them and so on. I know of many instances. I have a number of cases before me where some gentleman comes and says, "Your list is wrong. Give me Rs. 200 or I will challan you." And the poor man on the threat of it pays him Rs. 200. This is an observation which we come across every day.

Vigilance is the eternal price of democracy. Once we have democracy, the masters of this democracy are the sovereign people of this country. The sovereign people of this country have to be vigilant, ever vigilant, to protect the interest of the community as against the profiteers or the blackmarketeers or the man who wants to do this.

So, Sir, all along this line we are working in that direction. And as the hon. Mr. Sapru said, I would request the mover to withdraw this Bill. And I can assure him that apart from these measures, various other measures which the Planning Commission has contemplated are before us. We are considering them. I will have many occasions. I would like to take an early occasion to consult the various hon. Members of this House who are interested in this matter, and gradually evolve it. Maybe if this Act is not comprehensive enough to my mind it is a very comprehensive Act. It has all the powers vested in the Government which are contemplated as a background to this B'll though it does not contain it. Sim'larly the Defence of India Act has got all the provisions—and if we find that there is deficiency, we can come up before this august House and ask for amendments or for further powers or even for a substantive, separate Bill. Here there is nothing of that sort. We must know what we want to do, how far it is practicable, to what extent it will benefit and what is the practical implementation machinery that we have got here or in the States. We have to assess also to what extent we can succeed in im[Shri Manubhai Shah.]

We cannot make a plementing. laughing stock of a big Parliament. Let not an august body like this pass something through sentiment laudable objectives and then find that their mountain of labour has not produced adequate results. So, Sır I can assure the honourable House that we are constantly at this. We in the Government fully respect the objectives and the feelings of the House behind measure and we have so many instruments in our armoury. Over and above that we will consult the Members of this House and the other House who are interested in this vital subject and examine what our present programmes are, what we have done in the past, what should be done in the future so that over a period we achieve at least all these basic things, where it is possible to fix a label or declare a price or display the prices or in cases of wholesale, to fix up the margins. We have done it in textiles. We have fixed the margins at every step. So it is quite possible that a commodity-wise picture can be studied and if we find that the present powers are defective or deficient or the State powers, where we have to delegate them as a Concurrent subject, are deficient, certainly we can come back to the House.

I can also assure hon. Members—one of the hon. Members mentioned that because a Private Member has brought forward this Bill, therefore, we would not accept it—that this is never the thing. I for one believe that it is the privilege of this House that more Acts and pieces of legislation shou'd come from the hon. Members of this House rather than from the Government because we are a part of the whole. We do not consider ourselves something different than the Members themselves.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That is a very correct attitude.

SHRI MANUBHAI SHAH: The more the initiative comes from the hon. Members the greater is the strength that the Government gets from this House and the hon. Members. With these words, I would request the honourable mover, while I appreciate and thank him for this Bill, to withdraw it.

شہی اے - ایم - طا_اق: مستر واكس جهرمون - مين أن تمام ممهران کا ہے حد مشکور ھوں جلہوں نے اس بحث میں حصہ لیا ہے۔ میں ان دوستوں کا بھی مشعور ھوں جلہوں یے صرف اس فرض اور مقصد کے پیمس نظر کہ بل کا لانے والا كون هے بل كى مخالفت كے انتظامات پهدا کئے - اس چیز سے مهرے جزیه ہر یا میری انتینشنس پر یا اس اسپرے پر جو اس بل کو لانے کے پیچهے تهی کوئے اثر نہیں هوا اور ره اسپرت جو مهرے اندر هے وه اور یا وہ تیز هوئي هے - مير ان دوستوں بھی مشکور ہوں جلہوں نے لیس ایوان میں ابنے خیالات کا اظہار کیا اور اس بل کو اس قابل تصور کیا اس کو اس قابل سمجها که ایے خوص آمدید کہیں - جہاں تک بل کے مفاد اور مضمون کا تعلق ھے اس سے مهرا هوگز ولم مقصد نهین هے جیسا که کنچه ممبران اور وزیر صاحب نے بحث فرمائی ہے - میرے بل کا <mark>ھرگز مقصد ہے نہیں ہے کہ بل</mark> کے ذبریہ سرکار قیمتھی مقرر کرے ۔ اس

بل کا مقصد صرف ایک هے اور جیسا که آنریبل ممیر نے کہا که نشال کیریکٹر کے بارے میں کے اور ولا يه هے که دوکانوں پر قيمية م لکی هون ولا كم هين يا زياده هين اس سے مقصد نہیں لیکن قیمتوں کے ليبل لكے هوں - يه مقصد هے -

وائس جهرمين صاحب - عجه پرائهویت سهکتر اوو پهاک سهکتر کی بات آئی ہے تو میں آپ کو أس كا أشارة كرنا جاها هول جهسا که هندوستان مشین ترلز کی کنوه گهریاں هیں ارز ان گهریرن کی قیمت مقرر ہے۔ میں اس بحث میں جانا نہیں چاہتا ہوں که گهوی کی جو الهانوے روپئے قیمت ھے وہ کم ھے یا زیادہ ھے ۔ اس بل کا تو مقصد یه هے که مقدوستان مشین تولز نے جو قیمت مقرر کی ھے اس کا لیبل ان کهزیوں ير لكا هوا هو اور چاهے ولا دلى ميس لیں سری نگر میں لیں پٹوان کوت مين لين لكهنتُو مين لين حيدراياد میں لیں کہیں لیں سب جگه ۹۸ روپئے کو ملے اور یہ لیبل گھڑی کے ساتھ ہونا چاہیئے۔ اسی طرم پرائیوبے سیکٹر ھے جیسے کہ ثاثا کا صابق لیجئے سیون اوکلوک کا بلیک ایمچگے تیدت سب پر لکی رہے که یه پندره آنے کا پیکٹ ھے - یلدرہ آنے زیادہ مے یا کم مےیہ اس بل

کا مقصد نہیں ھے - مقصد همارا یہ ہے کہ سیرن اوکٹاک بلیڈ کا پیکٹ جو بکے اس پر قیدت کا لیدل لکا هو اور مجهے درکاندار سے یہ کہلے کی ضرورے نہیں ہوے کہ ساڑھے چودہ آنے میں دے دو اور وہ کہتے کہ جلو پونے پندرہ أنے ديجيّے - تو اس بل كا مقصد ولالهيل هي جو كه كحه حضرات نے یہ دیکھکر کہ بل کو لايه والاكون هے بحث كا مقصد بدایا - میرے بل کا صحیم مقصد يه هے . . .

श्रीचन्द्र शेखर: कांग्रेसी सदस्यों ने भी समर्थन नही किया ।

شری اے - ایم - طارق : وہ آپ کی مہربانی سے اپ کے کرم سے –

SHRI MANUBHAI SHAH: How can the Central Government fix the prices and if a man puts any price, how can the Government put its seal there?

شری اے - اہم - طارق: میں اس کی طرب بھی اُوں کا - میں اس پوآئات پر بھی آونکا مثال کے طور پر میں بازار جاتا ہوں ارر کہیں سے ایک ذبل روتی یا كوئى چيو خريد لاتا هون - مين مان لیجائے ۲ آنے میں دبل روثی لیٹا ہوں اور میرے پاس وقت نہیں مے کہ میں دوان دار سے بحث کروں که دانچ آلے یا سازے دانج آنے لے لو اور میں ۲ آنے دے کر ذبل ررتی لے آیا ہوں ۔ مجھے تجربہ ہے

[شرى اے - ايم - طارق] لفکن باوجود اس تجربه کے میں نے آتو آنے میں قبل روتی خریدی اور مهوا جه جو که نو سال سے زیادہ نہیں ہے وہ اس کو جہ آنے میں لے آیا اور یہ ہو سکتا ہے کہ پانیے آنے میں ھی لایا ھو اور ایک آنہ جهاب مهن رکها هو - منجهکو تر پی يلين مواكد اس نے ١ أنے بجائے لهكن هو سكتا هي اس نے تهن آنے بجائه هون تو جو نهشلل کهریکتر کا مطلب ہے وہ اس کے پہنچھے ہے۔ یملی اس بچه کو در تکلینین مین که جس دکاندار سے اس نے خریدا هے وہ اس سے ہزدک ھے اور اس سے تجربه کار هے اس پر سے بهروسه اته حانا هے اور پھر اپنے گھر میں اپنے ماں باپ کو دھوکا دیئے کا موقعہ ، ملتا ہے۔ تو اس کو آپ اس نطو سے لیں جس نظر کے پیش نظر میں ليتا هون - اس بات کا تذکره کها کها جهسے که مولی ہے۔ سلتانم صاحب جو که میرے بزرگ هیں انہوں نے کہا که مولی ہر اتمالو پر آلو پر کھسے لیبل لٹائیئے کا - آپ مجھ سے زیادہ کھوے ھیں اور وزیر صاحب بھی بےشمار کھومے میں - آپ للدور میں جائیئے کسی مارکیٹ سیں جائهم رهان تباتر پر بهی لیبل لکا هوا ملے کا کہ یہ تہدت ہے۔ حضور كرماركر صاحب جو خوش قسمتي سے ملک کے وزیر رہ چکہ ہیں لور بدالستی ہے اب نہیں ھیں یہ مہری بدالستی ہے ان کی نہیں ہے وہ پہلے ریس کورس روز میں وھتے تھا۔ میں ویے مارک میں وھتا تھا۔ میں نے خود دیکھا ہے ان کو دو دو گھاتے سرف کرتے ھوئے ایک سیر بھاتی کے لئے کبھی اس کے پاس جاتے ھوئے۔ پاس کیوں نے دود میں نے دیکھا ہے وھیں میرا خود میں کے ساملے۔

I have seen him once doing talking from 5 to 6-30.

SHRI ARJUN ARORA: Was he then the Commerce Minister?

شری اے - ایم - طارق : اگر ان کو يقون هے كه بهلكن كى قهست آته آنے سیر ہے تو وہ بارکلیگ نہیں کریں کے وہ اپنا وقت ضائع نہیں کریں گے۔ اس لگے که اس میں بهروسه تههن هے - مهن أس بهروسه کو قائم کرنا جاء×ا هون - مهن قیست مهن دام مهن نهين جانا چاهٽا هون - آپ آلو کی قهبت ۱۰۰ رویکے من مقرر کیجگہ - تو مہن کہتا هوں ۱۰۰ رویکے کا لیمل لکائے - جس وقت میں نے یہ بات کہی اس مهن چهوٿي چهوٿي چهزين نهين آتی هیں - چینی کو آپ لے لیجئے مهرے دوست بهارگوا صاحب ههر -مهری خیال میں وہ اتلے ہوے آدمی نہیں ھیں - میں نے انہیں شاپٹک کرتے ہوئے ہیکھا ہے ۔ کسی دولان میں ایک روپیہ ایک آنہ ہے کسی دوکان میں ایک روپیہ ایک آنہ ہے۔ مدوکان میں ایک روپیہ چار آنہ ہے۔ محمد فرض نہیں ہے کہ ایک جگھ لیک روپیہ چار آنہ کہتا ہوں جہاں ایک روپیہ چار آنہ ہے وہاں اتلے ہی کی لیبل ہو اس سے ایک بہت ہوا وقت بچ جائے۔

ذاکٹر سدھو صاحب کا مجھے کافی احترام ھے – احترام اس لئے که وہ پڑھے لکھے ھیں میرے دوست ھیں میں تو بدنام کیپونست ھوں – میں بالکل کیپونست نہیں ھوں نه کوئی مہرا تعلق ھے ایک زمانہ میں ان کا کمپونست پارٹی سے تعلق وہا

डा॰ एम॰ एम॰ एस॰ सिद्ध : मैं

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समझता हूं उन की मालूमात बिक्ल गलत है और बेबुनियाद है और जिस तरह से और चीजें कहा करते हैं उसी तरीके से यह चीज भी कहते हैं।

شری اے - ایم - طارق : یه بھی میں مانتا ں-

डा० एम० एम० एस० सिद्धः मानने का सवाल नहीं हैं। ग्राप कुछ कहने से पहले तसदीक कर नेते तो ज्यादा भ्रच्छा होता।

شری اے - ایم - طارق : یه بهی صحیم مانتا هوں - انہوں نے کہا دلی میں کچھ دکانیں هیں جہاں لیبل لکا رفتا هے - میں یه چاهتا هوں

جس دکان سیل میری پیلی ہے وہاں

لیبل ملفا جاهیئے - جس سے میں الیبل والی دوکان پر جا سکوں - میں تو کفات پلیس جا سکتا ہوں - ایبہائر اسٹور میں جا سکتا ہوں گیفڈا مل کے یہاں جا سکتا ہوں لیکن میں جاھٹا ہوں کہ جو الجیت

نکر میں رہتا ہے جو بناانی مارکیت میں رہتا ہے جو کنات پلیس میں آ کہ شرینگ نہیں کر سکتا اس کو بھی اپنے متعلم میں یہ لیبل

کی سپولیات موجود هوں ۔ مهن موترکار میں جا سکتا هوں لیکن کوئی چهوٹا آدمی ایسا نہیں کر سکتا میرے بل کا یہ مقصد نہیں تھا کہ جس کے پیش نظر لوگ اسے نه ایٹائیں ۔ اس میں نه کوئی کمیونؤم

ه نه سوشلزم ه نه رائت ه نه

لیفت هے ماس جهن سیدهی سی بالکل معصومانه درخواست تهی تمام بزرگون سے جس سے تمام لوگون کو مساوی طور پر فائدہ ہو - جهسا که کوشن چلدر جی نے کہا - اکہر علی خان صاحب نے فرمایا سپرر صاحب نے

صحب نے فرمایا سپرو صحب نے فرمایا اور دوستوں نے بھی فرمایا که اس سے سهدها فائدہ یہ ہے کہ ایک تو وقت بھے جائے گا اور یقیناً ۔ نیشنل کیریکٹر نیشنل چیز نیشنل چیز نیشنل کیریکٹر ایئے سماج کو بنائے میں کام آتا ہے۔ بھروسہ

پھدا کرتا ھے۔ اب لوکوں نے یہ پوچھا صاحب بہت سے دیہاتی ھیں جو [شری اے - ایم - طارق]

نہیں پرعم سکتے ھیں میں مانتا
ھوں - ایکن وھی دیہا ریل میں پرھم
سفر کرتا ہے ریل کا ٹکٹ نہیں پڑھہ
سکتا ہے لیکن اسے معلوم ہے ٹکٹ
میں جو دام لکھا ھوا ہے وہ درست
ہے - جتنے ہزاروں لوگ ڈرہو میں
جاتے ھیں وہ سبھی پڑھے لکیے نہیں
ھیں لیکن ایک بھروسہ ان کے اندر
کم کوتا ہے ر کہ ریلوے کارکن جو کہتا
ہے تین رویئے پنچاس نئے پیسے جو
دام ہے وھی لیتا ہے -

श्री मन्भाई शाह: रेलवे टिकट पर जो लिखा है यह तो बद्लता जायेगा। श्राप ने जो कहा,

that means that the railway ticket can be changed according to the Station master's will. What is the sanctity? The sanctity is because it is sanctioned by law and worked out by competent authority.

شرو اند م ایم - طارق : مهرا کهنا هے مثال کے طور پر آپ کو اگر یہ کہنا هے که صاحب ریل کے تکمت کی قیمت ۳ روپیئے پنچاس نئے پیسے هے اور آج حکومت قیصلم کرتی هے که آپ ۳ روپئے ۷۸ نئے پیسے هوں کے تو سارے هندوستان کے تمام دیہاتوں میں دو دن میں آپ یہ بات نہیں میں روپئے سے پھیلا سکتے که سارتے تین روپئے سے تین روپئے کہ سارتے کہ سارتے کہ سارتے تین روپئے سے وہ یہ نہیں پوچہتے کہ ایسا کیوں کیا۔ وہ ایک بھیرسہ کے تحت فوراً دے دیتے هیں مالیک کنفیڈنس کی بات

هے - ماچس کی ذبیت میں چھه نیئے پیسے لکھے ھیں ماچیس خریدنے والے سب لوگ ملک میں ماچس خریدنے کے دام پرعت سکتے ھیں مہیں تجارت چاھٹا ھوں ھمارے ملک میں تجارت موتی ھیں اس میں ھماری ررزمرت کی زندگی میں بھروست پیاا ھو جائے۔ چھاں تک لیفت اور رائت کی قسمیں ھیں میں نے خود تین قسمیں بیائی ھیں اور تینوں بالکل بینائی ھیں اور تینوں بالکل

श्री विजय सिं: तो इस के लिये क्या श्राप की सलाह है कि प्राइस लेबल लगा दें ?

شوی اے ماہم عارق: نہیں وہ تو اس بل اس بل کا مقصد نہیں ھے ماس بل کا مقصد نہیں ہے ماس بل کا مقصد یہ ھے کہ جہاں درکاندار کی چھڑیں رکھی ھیں وعاں اس میں لیبل لیا ھو –

DR. M. M. S. SIDDHU: You mean cheating by written word rather than orally?

क्या भ्राप का यह मतलब है कि लिख कर धोका दिया जाय यह भ्रच्छा है बजाय इस के कि जबान से बताया जाय ?

श्री चन्द्र शेखर: यह इस का मतलब नहीं है। ग्रगर चीजों के दाम कोई दुकानदार रखेगा तो दुकान नहीं चलेगी, यह दूसरा पहलू है।

شری اے - ایم - طابق: آپ نے یہ

کیسے تصور کر لیا - مستر وائس

چیرمین م اگر میری دوکان ہے اور

سدهو صاحب کی دوای هے سدهو صاحب دوائی بیچتے هیں ، سیس بهی بیسی هون و وه بهی امرسادهارا بیچتے هیں میں بھی اسرت دهارا بیعچتا هوں - وہ اپلے امرت دھارے کی تهمت ۳ ررپیے رکھیں مسی دو روپے رکھوں تو ان کی درکان کیسے چلیکی به میں کہتا ہوں اگر امرت دھارے کی قیبت ۲ روپیے ہے تو سدهو صاحب کی دولان پر بھی لکھا هو ميري دکان پر بهي لکها هو - اگو ان کی تین روبھے فے تو تین روپیہ الهمر رکهیں - میں دو المهمر رکهوں -یعلی مهرا مقصد نهیں ہے که صاحب قیمت مقرر کرو - قیمت مقرر کرنا اس بل کا هرگز مقصد نهین بلکه صوف یه مقصد هے که بهروسه هو که جو اس میں قیمت لکھی ہے اس سے کم میں وہ نہیں دی جائے گی - قیمت کیا ہو اس کا بل سے تعاق نہیں ہے۔

श्री गोपीकृष्ण दिजयदर्गीय (मध्य प्रदेश) : उस पर सेन्ट्रल गवर्नर्मेन्ट की सील लगाई जावेगी तो . . .

उप सभाष्यक्ष (श्री ग्रकबर ग्रली खान): भाप भ्रब सार्टिफिकेट के बारे में कहिए।

شمى اے - ايم - طارق : سينتول گورنمذت کی سیل نے مجلی ہیں گورنمذه کی انهرتی هو جاتی - اس

میں استامپ کا کوئی سوال نہیں آتا - آپ اگر تهورا سا مجهه سے ا المتلف في تو اس كو نكال ديدي اور اس سیل کے بارے میں اگر وہ سیل سينترل گررسنت كا كام نهين هے و مهن آپ کی توجه پرائم ملستر صاحب کے ایک جو اب کی طرف دلایا چاعدا ھوں جو انہوں نے لوک سبھا میں دیا ہے ۱۹ نومبر ۱۹۹۰ع میں -

"The Prime Minister, Mr. Nehru has asked the State Governments through a circular that price lists of commodities should be exhibited in all shops."

SHRI MANUBHAI SHAH: This based on the law, not on the sweet will of the shopkeeper.

شرى اے - ایم - طارق : اس میں . سوال نه سوئد الله على نه الرول كا -میں یہ کہتا ہوں کہ اس ملک کے خود رزير اعظم كي زائے هے كه لهبل هونا چاهئے يعلى سوال يه هے كه آپ استیث گورنمت کے ذریعہ کرائیے - اب . دلی میں چیف کسٹلر سے بھی ھم نے فررا کرا لیا -

उप सभाध्यक्ष (थी प्रकबर प्रली लान): बहरहाल, वह कीमत का तन्नाय्युन गर्वार्मेन्ट के सर्टिफिकेशन या सील की सूरत में हो जायगा । कीमत का तन्त्राय्यन जरूर हो जायगा, यह गवनं रिन्ट की जिम्मेदारी हो जायगी । उस मे श्राप की मन्शा नही है लेकिन उसका नतीजा यह निकलता है।

SHRI MANUBHAI SHAH: If I may draw the attention of the hon. Member, once you bring the label system in the manner envisaged-we never contemplated and I do not think anybody in the House who supported this Bill ever contemplated the meaning which the Mover now gives-but if that were the meaning, then the ridicule will be [Shri Manubhai Shah.]

"Here is something which is being sold at one price. What is the Government doing? Why are the two labels showing different prices?" It is automatically understood when the price label is there, that it is based on a reasonable content of the product and the price is satisfactory to the consumer and gives a reasonable return to the consumer. This is automatic.

شرى اے - ايم : طارق : مهن آپ سے یه درخواست کرتا هوں که جس مسلَّم پر آپ نے زیادہ رور دیا ہے ولا مسئله لهبل لكانے سے خود هي حل هو جاتا هے - يعلى جس بات كو أب اله لئے درست تصور كرتے هين وهي چهڙ هے - ميرا مطلب په ھے کہ مثال کے طور پر اگر چھنی کی قیمت کل ایک رودیه در آنه مقرر کو دیتی ہے۔ تو اس کے ساتھ ھی اگر سرکار یہ بھی کہے کہ جس دوکان پر یہ جہلی بکے تو اس کے ساتھہ هي ترخ بهي هو - بهمع سي دوکاتون ہر آپ نے دیکھا ہو کا اور آپ نے بھی کنزیومرس شاپ شروع کی هیں۔ آپ نے دیکھا هوگا که بہت سی چیزوں کا نوع لگ چکا ہے مہرا مطلب یہ هے که جو خریدار هے اس کا رقت ضائع نه هو اور دوکان دار کو بهی تکلیف نه هو یعلی یه قیمت کا نویم سرکار مقرر کر دے تو بہت اچھی چهزا هوگی - اس کی طرف پراثم منستر صاحب نے بھی اشارہ کیا ہے که هم کو قیمتین تهیک مقرر کرنی چاھئے۔ پرائم منسٹر کی رائے کے

مطابق پنجاب گورنینت ہے بھی یہ
کام شروع کھا تھا اور دھلی نے چیف
کیشلر نے آلریڈی شروع کر لھا ھے
اور اس کے پیم نظر یہ ھوا ھے دہ
تیمنس آب انڈیا رولز نے تحصت
مھلی شہر میں پرائس لست شروع
. کیا ھے ۔

SHRI MANUBHAI SHAH: This is exactly under the Essential Commodities Ordinance, proper calculation of the prices and fixing them by the Government authorities with all margins, and so on. Therefore, the hon. Member may not mix up his other pet theory of some label fixing for whatever purpose he thinks it can serve. And what action has been taken in a deliberate way by the Central Government authorised under the Defence of India Act, that is the scientific method of price control in order to ensure the common consumer that he pays the fair price of the product and he is not cheated. That is the whole explanation we gave; whereas, Mr. Vice-Chairman, I want the House to understand that his point is that he thinks that by putting some label on a product he produces some character or some reliability. At least I have not been able to understand that. What support I gave on behalf of the Government was for a scientific approach to this matter.

SHRI ARJUN ARORA: The Bill does not preclude what the hon. Minister says in scientific or what he says the Government of India does. It only supplements what the Government is doing under the Essential Commodities Act and the Defence of India Rules. It only supplements. It does not put a stop to the good work that the Government is doing.

THE VICE-CHAIRMAN (SHRX ARBAR ALI KHAN): Mr. Tariq, I would like you to consider the speech of the Minister and the assurances that he has given you.

کہنا تو یہ ہے کہ جو لیبل نہیں لكاتے ههر آپ اس كو سزا ديجيُّه -میں یہ نہیں کہتا کہ جو قیمت پر نههی بیجتا اس کو سزا دیجئے -مهرے کہلے کا مطلب یہ ہے کہ لیبل لگانے کا کام شروع کرو - اگر آپ نے قیمت کے کردی تو یہ بہت اچھی ہات ھے۔

اب اس بحمث کے پیش نظر میں ایک باز پهر آن تمام دوستون کا شکریه ادا کرتا هوں جلهوں نے اس بل کی حبایت کی اور جلہوں نے کسی قدر منفالفت کی ان کا اور زیاده شکریه ادا کرتا هون - مين رزير" صلحب کا يهي شكريه أدأ كرنا جاهتا هول جنهول نے مجھے اس بارے میں اشورنس دیا میں ایکس وزیر صاحب کا بھی شکریہ ادا كونا جاهدا هول جدول نے بل كو اس أيوان مهن يك لنفت يوها اور اس کی مخالفت کرنے کے لئے کھڑے ہو گئے - میں اس ایوان کے ان مسهران کا بہت زیادہ شکریہ ادا کرتا هوں جلہوں نے اس بحث کو سلا -مهن آب کا بهی شکریه ادا کرنا جاهتا ھوں اور راجعہ سبھا کے سیکریٹریت کا بهی شکریه ادا کرنا جامتا میں که انہوں نے مجھے اس قابل بدایا که مين ليس بل كو لاسكا - أن الفاظ كي ساتھ میں وزیر صاحب کے وعدہ پر اور ان کی امید پر تمام ہزرگوں کی امید پر اس بل کو واپس لیلا جامتا ھوں -

شری اے - ایم - طابق: اس کے ہارے میں میں نے شروع میں ہی کہا ۔ ہزرگوں کا کہنا ہے اور پلساہی میں ایک محاورہ ہے یہاں پر پلجاہی كوئى نهين سنجهتا ددالله نيوے كد گوشن نیوے ee ایک دیہائی نے کسی پ پوچها که دد الله نیوے که گهونشن نهجے یہ اس کا مطلب یہ ہے که خدا تمهارے نزدیک ہے یا گھونسہ - سو دیہانی نے کہا ۵۰ مکه ۰۰ کیوں کے اللہ تعالی تو ند معلوم دب آئیں کے مگو مكا بهلد لكے كا - ميں وزير صاحب کے حکم کو تال نہیں سکتا ۔ اگر تال بھی گھا تو وھپ سے متعالقت خرید نهیں سکتا۔ لها یه مجھ ماللا ھی ہے لیکن میں تین چار بانوں کی ظرف اشاره كرنا جاهتا هول جس کے پیش نظر مضالفت کی گئی -میرا یہا مقصد اس بل کو لانے کا یہ ھے کہ جنتا کام وزیر ساحب یا ان کی وزارت نے کیا ہے اس کو آگے بوھانا ھے اور میرا پرائس لیبل ان کے کام کو آسان کرنا ہے اور آگے بوھاتا ہے -جن چهزوں کی قیمت مقرر کی ہے ان پر لیبل لکا در اور جن چیزوں کی قیست مقرر هو چکی هے ان پر بهی لهبل لگا دو۔ یہ کہنا کہ اس کے لئے۔ بهت بوا استاف هوگا یه هوگا وه هوگا یه تو هر چهز مهن هوتا هے مکر مهوا کہنا یہ ہے کہ اس کے لئے استاف اور چیکلگ کی ضرورت نہیں ہے - مهرال

†श्रि ए० एम० तारिक : मिस्टर बाइस चेयरमैन । मैं उन तमाम मैम्बरान का बेहद मणकूर हुं जिन्हें ने कि इस बहस में हिस्सा लिया है । मैं उन दोस्तों का भी मशक्र हं जिन्होंने सिर्फ इस गर्ज और मकसद के पेशेनजर कि बिल का लाने वाला कौन है बिल की मखालफित के इताजामात पैदा किये। इस चीज से मेरे जजबे पर या मेरी इन्टेंगन पर या उस स्प्रिट पर जो इस बिल को लाने के पीछे थी कोई ग्रसर नहीं हग्रा भौर वो स्प्रिट जो मेरे ग्रन्डर है वो ग्रौर ज्यादा तेज हुई है। मैं उन दोस्तों का भी पशकर हं जिल्होंने कि इस एउवान में अपने दयालात का इजार किया और इस बिल को इस काबिल तसौवर किया इस को इस काबिल समझा कि इसे खश भामदीद कहें। जहां तक बिल के नफाज और मजमन का ताल्लक है उससे मेरा हरगिज वह मकसद नहीं है जैसा कि कुछ मैम्बरान स्रौर वजीर साहब ने बहस फरमायी है। मेरे बिल का हरगिज मकसद यह नहीं है कि बिल के जरिये सरकार कीमतें मकरेर करें। इस बिल का मकसद सिर्फ एक है भौर जैसा कि स्रोनरेबल मैम्बर ने कहा कि नैश्नल कैरेक्टर के बारे में है और वह है कि दुकानों पर कीमतें लगी हों वो कम हैं या ज्यादा हैं। उससे मकसद नहीं लेकिन कीमतों के लेबल लगे हों। यह मकसद है।

वाइस चेयरमैन सा ब । कुछ प्राइवेट सैक्टरस ग्रौर पिल्लक सैक्टर की बात ग्राई है तो मैं ग्राप को इस का इशारा करना चा ता हूं जैसा कि िन्दुस्तान मशीन टूल्स की कुछ घड़ियां है ग्रौर उन घड़ियों की कीमत मुकर्रर है । मैं इस ब स में जाना नहीं चा ता हूं कि घड़ी की जो ६८ रुपये कीमत है ब । कम है या ज्यादा है । इस बिल का तो मकसद यह है कि निदुस्तान मशीन टूल्स ने जो कीमत मुकर्रर की है उसका लेबल उन घड़ियों पर लगा हुआ हो ग्रौर चाहे थो दिल्ली में लें चाहे ने श्रीनगर में लें पठानकोट में

लें, लखनऊ में लें, हैदराबाद में लें, कहीं लें, सभी जगह ६८ रुपये को ही मिले और यह लेबल घडी के साथ होना चाहिए। इस तरह प्राइवेट सैक्टर हैं जैसे कि टाटा का साबन लीजिये. सेवन ग्रो क्लोक का ब्लैंड लीजिये कीमत सभी पर लगी रहे कि यह पन्द्रह स्राने का पैकेट है। पन्द्रह आने ज्यादा है या कम हैं यह इस बिल का मकसद नहीं है। मकसद हमारा यह है कि सेवन श्रो क्लोक ब्लेड का पैकेट जो बिके उस पर कीमत का लेबल लगा हो श्रीर उसे दकानदार से यह कहने की जरूरत न पड़े कि साढ़े चौदह ग्राने में दें दो ग्रीर षह कहे कि चलो पौने पन्द्रह श्राने दे दीजिये । वह इस बिल का मकसद वह नहीं है जो कि कुछ हजरात ने यह देख कर कि बिल को लाने वाला कौन है ब स का मकसद बनाया। मेरे बिल का सही मकसद यह है .

श्री चन्द्रशेखर : कांग्रसी सदस्यों ने भी समर्थन नहीं किया ।

श्री ए० एम० तारिक : वह भापकी मेहरबानी से । भाप के कर्म से ।

SHRI MANUBHAI SHAH: How can the Central Government fix the price? Please do not be vehement. If a man puts any price, how can the Government put its seal there?

श्री ए० एम० तारिक : मैं इस तरफ भी श्राऊंगा। मैं इस पोएन्ट पर भी श्राऊंगा। मिसाल के तौर पर मैं बाजार जाता हूं श्रौर कहीं से एक डबल रोटी या कोई चीज खरीद लाता हूं। मैं मान लीजिये कि छः श्राने में डबल रोटी लेता हूं श्रौर मेरे पास वक्त नहीं है कि मैं दुकानदार से ब स करूं कि पांच ग्राने वो साता हूं। मुझे तजरबा है लेकिन बावजूद इस तजरब के कि मैंने म श्राने में डबल रोटी खरीदी श्रौर मेरा बच्चा जो कि ६ साल से ज्यादा नहीं है उसको ६ श्राने में ले श्राया

^{† []} Hindi transliteration.

फीर यह हो सकता है कि पांच ग्राने में भी लाया हो ग्रीर एक ग्राना जेब में रखा हो। मुझको तो यह यक्कीन उत्रा कि उसने दो आने षचाये लेकिन हां सकता है कि उसने तीन ग्राने धचाये हों तो जो नैशनल कैरेक्टर का मतलब है वह इसके पीछे है। यानी इस बच्चे को दो सकलीफें हैं कि जिस दुकानदार से उसने खरीदा है वड़ उससे बुजर्ग है ग्रौर उससे तजरबेकार है उस पर से भरोसा उठ जाता है भीर फिर ग्रपने घर में श्रपने मां-बाप को धोका देने का मौका मिलता है। तो इसको ध्राप इस नजर से लें कि जिस नजर के पेशेनजर मैं लेता हुं। इस बात का तजकरा किया गया जैसा कि मूली है। सन्यानम साहब जो कि मेरे बुजुर्ग हैं उन्होंने कहा कि मूली पर, ष्टमाटर पर, ग्रालू पर कैसे लेबल लगाइयेगा। ग्राप मुझ से ज्यादा घूमे हैं ग्रौर वजीर साहब भी बेशुमार घूमे हैं। स्राप लन्दन में जाइये किसी मार्किट में जाइये, वहां टमाटर वही सेबल लगा हुन्ना मिलेगा कि ये कीमत है। 🖟 जूर कर्मरकर साहब जो कि खुशकिस्मती से इस मुल्क के वजीर रह चुके हैं ग्रौर बद-किस्मती से अब नहीं हैं और यह मेरी बद-किस्मती है उनकी नहीं है वट पहले रेस कोर्स रोड़ में र ते थे ग्रीर मैं विनय मार्ग में रहता था। मैंने खुद देखा है कि उनको दो दो घंटे सर्फ करते हुए एक सेर बैंगन के लिए, कभी इसके पास कभी उसके पास जाते हुए । खुद मैंने देखा है वही मेरा ग्रड्डा था रेस कोर्स के सामने।

I have seen him once talking from 5 to 6-30.

SHRI ARJUN ARORA: Was he then the Commerce Minister?

श्री ए० एम० तारिक : श्रगर उनको यकीन है कि बेंगन की कीमत श्राठ श्राने सेर है तो वह बारगींनग नहीं करेंगे। वह श्रपना वक्त जाया नहीं करेंगे। इसींलए कि इसमें भरोसा नहीं है। मैं इस भरोमें को कायम करना चाहता हूं। मैं कोमत में, दाम में नहीं जाना चाहता हूं। श्राप श्रालू की कीमत १०० रूपये मकर्र कीजिये। तो

मैं करता हूं १०० रूपये का लेवल लगाइये। जिस वक्त मैंने यह बात कही उसमें छोटी छोटी चीजें नहीं ग्राती हैं। चीनी को ग्राप ले लीजिये। मेरे दोस्त भागंव साहब हैं। मेरे ख्याल में वह इतने बड़े ग्रादमी नहीं हैं। मैंने उन्हें शापिंग करते देखा है। किसी दुकान में एक रुपया एक ग्राना है किसी दुकान में एक रुपया चार ग्राना। मुझे गर्ज नहीं है कि एक जगह एक रुपया चार ग्राने कीमत हो। मैं कहता हूं कि जहां एक रुपया चार ग्राने हैं वहां उतने ही का लेबल हो इतसे एक बहुत बड़ा वक्त बच जायेगा।

डा० सिद्धू साटव का मुझे काफी एएतराम है। एहतराम इसलिये कि वह पढ़ें लिखे हैं मेरे दोस्त हैं। मैं तो बदनाम कम्यूनिस्ट हूं। मैं बिल्कुल कम्यूनिस्ट नहीं हूं ना मेरा कोई ताल्लुक है। एक जमाने में उनका कम्यूनिस्ब पार्टी से ताल्लुक रहा है।

डा० एम० एम० एस० सिद्धः मैं समझता हूं कि उनकी मालूमात बिल्कुल गलत हैं भ्रीर बेबुनियाद है भ्रीर जिस तर इसे भ्रीर चीजें कहा करते हैं उसी तरीके से यः चीज भी कहते हैं।

श्री ए० एम० तारिकाः यह भी मैं मानता हूं।

डा० एम० एम० एस० मिड्रू: मानने का सवाल नहीं है। म्राप कुछ कहने से पहले तसदीक कर लेते तो ज्यादा म्रच्या होता।

श्री ए० एम० तारिक्ष : यह भी गहीं मानता हूं । उन्होंने कहा कि दिल्ली भूँ कुछ दुकानें हैं जहां लेबल लगा रहता है । मैं यह चाहता हूं कि जिस दुकान में मेरी पहुंच है वहां लेबल मिलना चाहिये । जिस से मैं लेबल वालो दुकान पर जा सकूं । मैं तो कनाट प्लेस जा सकता हूं, एम्पायर स्टोर में जा सकत हूं, गेंडा मल के यहां जा सकता हूं । लेकिन मैं

। श्री ए० एम० तारिकी चाहता हं कि जो लाजपतनगर में रहता है, जो बंगाली मार्केट में रहता है जो कनाट प्लेस में भ्रा कर शोपिंग नहीं कर सकता उस को भी भपने मौहल्ले में यह लेबल की सहलियात मौजद हों। मैं मोटर कार में जा सकता हूं सेकिन कोई छोटा भ्रादमी ऐसा नहीं कर सकता। मेरे बिल का यह मकसद नहीं था कि जिस के पेशेनजर इसे ना अपनाये। इस में ना कोई कम्युनिजम है ना सोशलिजम है ना राइट है ना लेफ्ट है । इस में सीधी सी मासूमाना दरख्वास्त तमाम बुजुर्गों से, जिससे तमाम लोगों को मसावी तौर फायदा हो । जैसा कि कृष्ण चन्द्र जी ने कहा, अकबर अली खां साहब ने फर्माया, सप्र साहब ने फरमाया ग्रौर दोस्तों ने भी फर-माया कि इस से सीधा फायदा यह है कि एक तो वक्त बच जायेगा श्रीर यकीनन नेशनल करैक्टर कोई इंननेशनल चीज नहीं है। नेशनल करेक्टर ग्रपने समाज को बनाने के काम में भाता है, भरोसा पैदा करता है। श्रव लोगों ने यह पूछा कि साहब बहुत से देहाती है जो नहीं पढ़ सकते हैं, मैं मानता हूं। लेकिन वह देहाती रेल में सफर करता है रेल का टिकट नहीं पढ़ सकता है। लेकिन उसे मालुम है कि टिकट में जो दाम लिखा हुआ है वह दुरुस्त है। जितने हजारों लोग ट्रेन में जाते हैं वह सभी पढ़े लिखे नहीं हैं लेकिन एक भरोसा उनके भ्रन्दर काम करता है कि रेलवे कारकून जो कहता है तीन रुपये पचास नये पैसे जो दाम है वह लेता है।

श्री मनुभाई शातु: रेलवे टिकट पर जो लिखा है वह तो बदलता जायेगा। श्रापने जो कहा, that means that the railway ticket can be charged according to the Station master's will. What is the sanctity? The sanctity is because it is sanctioned by law and worked out by competent authority.

थी ए० एम० तारिकः मेरा कहना है मिसाल के तौर भ्राप को भ्रगर यह कहना है कि साहब रेलवे की टिकट की कीमत तीन रूपये पचास नये पैसे है ग्रीर ग्राज हुकुमत फैनला करती है कि ग्रब तीन रुपये सैंतालीस नये पैसे होंगे तो सारे हिन्दुस्तान के तमाम देहातियों में दो दिन में ग्राप यह बात नहीं फैला सकते कि साढे तीन रुपये से तीन रुपये सैंतालीस नये पैसे कर दिया है। वह यह नहीं पूछते कि ऐसा क्यों किया। वह एक भरोसे के तहत फौरन दे देते हैं। एक कौनफिडियन्स की बात है। माचिस की डिब्बिया में छ: नये पैसे लिखे हैं, माचिस खरीदने वाले सब लोग मुल्क में माचिस के दाम पढ़ सकते हैं। मैं चाहता हूं हमारे मुल्क में तिजारत में जो चीजें खरीदो-फरोक्त होती हैं उस में हमारी रोजमर्रा की जिन्दगी में भरोसा पैदा हो जाये। जहां तक लेपट श्रीर राइट की किस्में हैं मैंने खद तीन किस्में बनाई हैं।

श्री विजय सिंः : तो इसके लिये क्या भ्राप की सलाह है कि प्राइस लेबल लगा दें ?

श्री ए० एम० तारिक: नहीं वो तो इस बिल का मकसद नहीं है। इस बिल का मकसद यह है कि जहां दुकानदार की चीजें रखों हैं वहां उस में लेबल लगा हो।

Dr. M. M. S. SIDDHU: You means cheating by written word rather-than orally?

क्या भ्रापका यह मतलब है कि लिख कर धोखा दिया जाय यह भ्रच्छा है बजाय इस के कि जबान से बताया जाय ?

श्री चन्द्र शेखर: यह इसका मतलब नहीं है। अगर चीजों के दाम कोई दुकानदार रखेगा तो दुकान नहीं चलेगी, यह दूसरा पहलू है।

श्री ए० एम० तारिक : श्राप ने यह कैसे तसव्वोर कर लिया । मिस्टर वाइस चेयरमैन, श्रगर मेरी दुकान है श्रौर सिद्ध्साहब की दुकाक है। सिद्ध् दवाई बेचते हैं मैं भी बेचता हूं वह भी अमृतधारा बेचते हैं मैं भी अमृतधारा बेचता हूं। वह अपने अमृतधारा की कीमत तीन रुपयं रखें, मैं दो रुपये रखं तो उन की दुकान कैसे चलेगी। मैं कहता हूं कि अगर अमृतधारा की कीमत दो रुपये हैं तो सिद्ध की दुकान पर भी लिखा हो मेरी दुकान पर भी लिखा हो। अगर उन की तीन रुपये हैं तो वह तीन रुपये लिख कर रखें। मैं दो लिख कर रखं। यानी मेरा मकसद नहीं है कि साहब कीमत मुकर्रर करो। कीमत मुकर्रर करना इस बिल का हरिगज मकसद नहीं। बेल्कि सिर्फ मकसद यह है कि भरोसा हो कि जो उस में कीमत लिखी है उस से कम में वह नहीं दी जायेगी। कीमत क्या हो इस का बिल से ताल्लुक नहीं है।

थी गोपीकृष्ण विजयवर्गीय (मध्य प्रदेश): यह तो सेन्ट्रल गवर्नमेंट का काम नहीं है . . .

उपसभाष्यक्ष (श्री झक्त बर झली खात) : भ्राप भ्रव सार्टिफिकेट के बारे में कहिये ।

श्री ए० एम० तारिक: सेन्ट्रल गवर्नमेंट कः सील के मायने हैं गवर्नमेंट कः ग्रथारिटी हो जाती है। इस में स्टाम्प का कोई सवाल नहीं श्राता। श्राप का श्रगर थोड़ा सा मुझ से इस्त-लाफ है तो उस को निकाल दीजिये। श्रीर इसी के बारे में श्रगर वह सील सेन्ट्रल गवर्नमेंट का काम नहीं है तो मैं श्राप की तवज्जोह प्राइम मिनिस्टर साहब के एक जवाब की तरफ दिलाना चाहता हूं जो उन्होंने लोक सभा मे दिया १६ नवम्बर, १६६० ई० में।

"The Prime Minister, Mr. Nehru, has asked the State Governments through a circular that price lists of commodities should be exhibited in all shops."

SHRI MANUBHAI SHAH: This is pased on the law, not on the sweet vill of the shopkeepers.

श्री ए० एम० तारिकः इसमें सवाल ना स्वीट विल का है ना ईल-बिल का है। मैं यः कहता हूं कि इस मुल्क की खुद वजीरे श्राजम की राय हैं कि लेबल होना चाहिये यानी सवाल यह है कि भ्राप स्टेट गवर्नमेंट के जिरये करायें श्रव दिल्ली में चीफ कमीश्नर से भी हमने फौरन करा लिया।

उपसभाध्यक्ष : (श्री श्रक्षबरश्रली खान) वहर-हाल, यह कीमत का तथ्राय्युन गवर्नमेंट के सर्टि-फिकेशन या सील की सूरत में हो जायेगा । कीमत का तथ्राय्युन जरूर हो जायेगा । यः गवर्नमेंट की जिम्मेदारी हो जायेगी । उसमें श्रापकी मन्शा नहीं है लेकिन उसका नतीजा यः निकलता है ।

SHRI MANUBHAI SHAH: If I may draw the attention of the hon. Member, once you bring the label system in the manner envisaged—we never contemplated and I do not think anybody in the House who supported this Bill ever contemplated the meaning which the Mover now gives—but if that were the meaning then the ridicule will be so terrible that every man will say: "Here is something which is being sold at one price. What is the Government doing? Why are the two lables showing different prices?" It is automatically understood when the price label is there, that it is based on a reasonable content of the product and the price is satisfactory to consumer and gives a reasonable return to the consumer. This is automatic.

श्री ए० एम० सारिक: मैं श्रापसे यह दरख्वास्त करता हूं कि जिस मसले पर भ्रापने ज्यादा जोर दिया है वह मसला लेबल लगाने से खुद ही हल हो जाता है य.नी जिस बात को भ्राप ग्रपने लिये दूरुस्त तसवोर करते हैं वह चीज है। मेरा मतलब यह है कि मिसाल के तौर पर ग्रगर चीनी की कीमत कुल एक रुपये दो भ्राने मुकर्रर कर देती है तो उसके साथ ही श्रगर सरकार यह भी कहे कि जिस दुकान पर यह चीनी बिके तो उसके साथ ही निरख भी हो। बहुत सी दुकार-पर श्रापने देखा होगा स्रौर स्रापने भी कज्योमर शोप शुरू की है। श्रापने देखा होगा कि बहुत सी चीजों का निरख लग चुका है। मेरा मतलब यह है कि जो खरीददार है उसका वक्त जाया न हो भ्रौर दुकानदार को भी तकलीफ

[श्री: ए० एम० तारिक]

न हो, यानी य ृ कीमन का निरख सरकार मुकर्र कर दे। तो बहुत श्रच्छी चीज होगी। इसकी तरह प्राइम मिनिस्टर साहब ने भी इशारा किया है कि ृमको कीमते ठीक मुकर्र करनी चाहिये। प्राइम मिनिस्टर की राय की मुताबिक पंजाब गवर्नमेंट ने भी यह काम शुरू किया था श्रीर दिल्ली के चीफ कमीश्नर ने श्रालरेंड : शुरू कर लिया है श्रीर इसके पेशनजर य ृ हुशा हैं कि डिफेंस श्राफ इंडिया रूल्स के तहत दिल्ली शहर में प्राइस लिस्ट शुरू किया है।

SHRI MANUBHAI SHAH: exactly under the Essential Commodities Ordinance, proper calculation of the prices and fixing them by the Government authorities with all margins, and so on. Therefore, the hon. Member may not mix up his other pet theory of some label fixing for whatever purpose he thinks it can serve. And what action has been taken in a deliberate way by the Central Government authorised under the Defence of India Act, that is the scientific method of price control in order to ensure the poor consumer that he pays the fair price of the product and he is not cheated. That is the whole explanation we gave; whereas, Mr. Vice-Chairman, I want you to understand that his point is that he thinks that by putting some label on a product he produces some character or reliability. At least I have not been able to understand that what support I gave on behalf of the Government was for a scientific approach to this matter.

SHRI ARJUN ARORA: The Bill does not preclude what the hon. Minister says is scientific or what he says the Government of India does. It only supplements what the Government is doing under the Essential Commodities Act and the Defence of India Rules. It only supplements. It does not put a stop to the good work that the Government is doing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Tariq, I would like you to consider the speech of the Minister and the assurances that he has given you.

श्री ए० एम० तःरिकः : इसके बारे में मैंने शुरू में ही कहा । बुज्गों का कहना है ग्रौर पंजाबी में एक मुहावरा है। यहां पर पंजाबी कोई नहीं समझता "ग्रल्ला नेडे कि गसूत्र नेंडे"। एक देहाती ने किसी से पूछा कि अल्लाह नेडे कि गुसूत्र नेडे । इसका मत-लब यह है कि खुदा तुम्हारे नजदीक है या घूंसा। तो देहाता ने कहा "मुक्का" क्योंकि ग्रल्लार ताला तो न मालुम कब ग्रायेंगे, मगर मुक्का पहले लगेगा। मैं वजीर सा ब के हुकूम को टाल नहीं सकता। ग्रगर टाल भी गया तो छिप से मखालफत खरीद नहीं सकता । लिहाजा यह मुझे मानना ही है । लेकिन मैं तीन चार बातों की तरफ इशारा करना चाहता हं जिसक पेशेनज़र मखालफत की गई। मेरा पहला मकसद इस बिल को लाने का य है कि जितना काम वजीर साहब या उनकी वजारत ने किया है उसको श्रागे बढ़ाना। श्रीर मेरा प्राइस लेबल उनके काम को ग्रासान करता ह, श्रीर श्रागे बढाता है । जिन चीजों की क़ीमत मुकर्रर की है उन पर लेबल लगा दो श्रीर जिन चीजों की मुकरर हो चुकी है उन पर भी लेबल लगा दो। यह कहना कि इस के लिये बहत बड़ा स्टाफ होगा, य होगा, वह होगा यह तो हर चीज में होता है। मगर मेरा कहना यह है कि इसके लिये स्टाफ ग्रीर चैकिंग की जरूरत नहीं है । मेरा कहना तो यह है कि जो लेबल नहीं लगाते हैं ग्राप उनको सजा दीजिये । मैं यह नहीं कहता कि जो कीमत पर नहीं बेचता उसको सजा दीजिये। मेरे कहने का मतलब या है कि लेबल लगाने का काम शुरू करो । भ्रगर भ्रापने कीमत तय कर दी तो यः बहुत श्रच्छी बात है।

ग्रब इस ब स के पेशेनजर मैं एक बार फिर उन तमाम दोस्तों का शुक्रिया ग्रदा करता हूं जिन्होंने इस बिल की िस्मायत की

श्रीर जिन्होंने किसी कदर मुखालफत की उनका श्रीर ज्यादा शुक्रिया श्रदा करता हं। मैं वजीर साहब का भी शुक्रिया भ्रदा करना चाहता हं जिन्होंने मझे इस बारे में एशोरेंस दिया। मैं एक्स वजीर साहब का भी शक्रिया ग्रदा करना चाहता हूं जिन्होंने बिल को इस एवान में यकलखत पढ़ा और इसकी मखालफत करने के लिये खड़े हो गये। मैं इस एवान के उन मैम्बरान का बहुत ज्यादा शुक्रिया ग्रदा करना चाहता हुं, जिन्होंने इस बंदस को सूना। मैं श्रापका भी शुक्रिया श्रदा करना चाहता हं श्रौर राज्य सभा के सेक्रेटि-एट का भी शुक्रिया ग्रदा करना चाहता हं कि उन्होंने मुझे इस काबिल बनाया कि मैं इस बिल को ला सका । इन ग्रल्फाज के साथ मैं वजीर साहब के वायदे को भ्रौर उनकी उम्मीद पर ग्रौर तमाम बुजुर्गी की उम्मीद पर इस बिल को वापिस लेना चाहता हं।]

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Is it the pleasure of the House that the hon. Member, MI. Tariq, should withdraw the Bill?

SOME HON. MEMBERS: Yes.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): In view of the assurance given by the Minister . . .

SHRI M. N. GOVINDAN NAIR (Kerala): Sir, before you decide . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Is it a point of order?

SHRI M. N. GOVINDAN NAIR: It is a point of clarification.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No clarification at this stage. I am sorry. In view of the assurance . . .

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SHRI N. M. LINGAM (Madras): He wants to know what is the precise nature of the assurance.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He must have heard the speech of the Minister.

ISHRI CHANDRA SHEKHAR: Unless we know the assurance, Sir, in precise terms, we are not going to say that the Bill be withdrawn. Mr. Tariq may be under the discipline of the Congress Party but we are not going to give the permission unless the Minster gives the asurance in clear terms.

Shri M. N. GOVINDAN NAIR: My point is that this Bill was introduced by Mr. Tariq It came to the Rajva Sabha Secretariat. It was seen by very responsible people Nobody felt that the provisions of this Bill were covered by the Essential Commodities Act.

SHRI MULKA GOVINDA REDDY: They could have raised objection then.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Some Members did mention it, that it was covered.

SHRI M. N. GOVINDAN NAIR: Before the Bill came up before this House it was in the hands of the Government. My point is that even though the provisions of this Bill are covered by the Essential Commodities Act, the way in which that Act has been worked has created in impression in the country, among Members of Parliament and even among Government circles that we are in need of such an Act. If this is the way in which the provisions of this Essential Commodities Act are going to be implemented then I think that we may have to say that at least this Bill, whatever its defects, may be sent to the Select Committee.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You are making another speech. You are not asking for clarification.

SHRI M. N. GOVINDAN NAIR: I will come to the clarification. I want an assurance from the Minister that thereafter he will utilise the provisions of the Essential Commodities Act in such a way that its effect is properly felt not only by the Members of Parliament but by the whole country. If that assurance is there, then we will consider whether we will lend our support to the withdrawal of the Bill or not.

SHRI N. M. LINGAM: I would like a small clarification. The hon. Minister was pleased to say that scheme of price-tagging must based on a scientific formula arriving at the prices. The problem, apart from entailing such scientific evaluation, means employment of colossal staff by Government, and this august House cannot in a huff or out of sympathy for the poor consumer pass a law which will be a big burden for the Government to implement. We appreciate the statement of the hon. Minister, but then in the same breath the hon. Minister claimed that Government was engaged under the Defence of India Rules and under the provisions of the Essential Commodities Act in fixing prices arrived at after a correct appraisal of the cost of production, margin of profit, and so on. We would like to know what prevents the Government since it is very much seized of the matter-we are told that a Committee of Secretaries was dealing with this matter and that now a Committee of the Cabinet is dealing with the matter in view of its importance in the present emergency-what prevents the Government from applying the same method in fixing prices for important articles affecting daily necessities of the common man. At best it may mean amendment here and there of the Bill sponsored by my hon, friend, Mr. Tariq. It is not his contention, as far as I know after following the debate, that the prices should be left to be arbitarily fixed by anybody. It should be done scientifically in as comprehensive a way as possible to cover as many articles as possible but since Government is also

engaged on an identical task, what prevents the hon. Minister from giving the assurance that a Bill of this nature, which will give statutory sanction to Government in place of the temporary Defence of India Rules, will be more helpful in meeting the need3 of the situation? The clarification I want is only on that point.

SHRI MANUBHAI SHAH: Are there other clarifications required? Vice-Chairman, I thought I had made a very comprehensive speech. problem is very simple that this is a very mighty task. If the hon. Member reads the three clauses-it is not a very long Bill—he will find absurdity of the proposition and the enormity of the task. Every commodity in every part of the country has to be labelled. For what purpose he now explains. We in common parlance understood that we should ensure the consumer that there is profiteering involved but that he safeguarded against any type of racketeering in prices. That cannot performed in that way. The Essential Commodities Ordinance also has envisaged that articles essential to life, the few commodities that go to meet the needs of the common man, ensured to him over a period of time according to a phased programme. That is the task we are engaged in. We cannot engage ourselves in the task of fixing the prices of everything. from a jet plane to wheat. We have fixed the price of wheat. We have fixed the price of rice and we have fixed the price of sugar. after another these basic commodities have been taken up and hon. Members are aware of the steps that we have taken and what we are aiming. It is impossible for me to give the assurance that for all commodities in the country the prices will be controlled. that the prices will be laid down for their distribution. But to extent it is practicable the Governdoing it ment is and that is basic policy of the Government also. As a matter of fact, the price question is fundamental to planning

and a whole chapter has been devoted to this question of prices in the Third Five Year Pian I need not elaborate on this any more

As for what was contained in the clarification now given by the mover, I can assure the House that we have gone far ahead and the Government has achieved much more. I do not think character can be raised by labels, by labelling everything that goes into our everyday life. If every one has the authority to use the Centra. Government seal I may take the seal and pul a price and two or three days later put another price That may only satisfy a sophisticated feeling that the thing has been labelled am an humble student of economics and I have never known of price labels in this sense Price labels in the normal economic sense of the term means an important measure by which the prices of certain commodities which are used by the common people should be controlled, and that is the object which we are having

SHRI ARJUN ARORA. Sir. the hon. mover has said that he wants to withdraw the Bill which has own widespread support in this House and that he does it on certain assurances which the hon the mover says, have been given by the hon Minister Sir, I also heard the speech of the hon Minister just now and what assurances he gave on this Bill in this debate were not clear to me I understood the hon Minister as restating the policy which the Government has been following all these years just now made mention of the Plan and we are now in the second or third year of the present Plan So he has only stated what the Government has been doing But that has been a failure as far as checking the price spiral is concerned. So it is not clear to me what are the assurances that were given by the hon Minister, as I find that I am not alone in failing to understand the assurances which have led the hon mover, who has made

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very eloquent speech, to seek to withdraw his Bill

THE MINISTER OF INDUSTRY (SHRI N KANUNGO) Let him vote against it

Shri ARJUN ARORA Shri Chandra Shekhar who spoke just now also wanted to know what assurances have been given. So it will be very useful to all concerned, to millions who will be reading the newspapers tomorrow morning to find out what the Rajya Sabha has done to check the rise in prices, if the hon Minister would please categorically state what are the assurances which he has given.

SHRI VIJAY SINGH May I suggest, since the mover seeks to withdraw his Bill, it is presumed that he has understood the assurances and so Mr Arora can talk to him and understand from him

Shri CHANDRA SHEKHAR The hon mover has clearly stated that it was not "Bhagwan" but "Mukha" which was forcing him to withdraw the Bill So that is the reason. It is due to certain pressure on him that he is trying to withdraw it

SHRI A M TARIQ No. no pressure I am afraid of some individuals in this House who do not understand

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). We have had sufficient clarification, explanation and assurances So, I would like to know if the House gives the mover permission to

Shri Arjun Arora Sir, before the matter is put to vote, I want to say that Shri Vijay Singh does not seem to properly appreciate the procedure in this House when he asks me to have a private conversation with another Member

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) I can quite see I think

[The Vice-Chairman.] you can mutually appreciate each other.

The question is:

"That leave be granted to Shri Tariq to withdraw the Bill."

The motion was adopted.

THE COMPANIES (AMENDMENT) BILL 1962

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Shri Vajpayee in whose name the Companies (Amendment) Bill, 1962 stands is not here. So that Bill cannot be taken up now. It will be held over.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1962

SHRI M. P. BHARGAVA (Uttar Pradesh): Sir, I beg to move:

"That the Bill further to amend the Representation of the People Act, 1951, be circulated for eliciting opinion thereon by the 31st January, 1964."

Sir if I read out the Statement of Objects and Reasons attached to the Bill the purpose for which I want the House to consider this Bill will be clear to the House. It says:

"Experience during the last three general elections has shown that in several cases the election expenses filed by candidates do not reflect the true state of expenses incurred by them on their elections. The law as it exists at present in this behalf seems to be not capable of effectual compliance. The proposed amending Bill therefore seeks to delete the provisions in the Representation of People Act, 1951, regarding filing of election expenses."

Now I Will hurrildly go through the provisions of this Bill. Clause 1 of the Bill is the usual short title, saying---

"This Act may be called the Representation of the People (Amendment) Act. 1962."

Clause 2 is the operative portion in which it is stated:

"In the Representation of the People Act, 1951 (hereinafter referred to as the principal Act), sections 76, 77 and 78 shall be omitted."

To understand what these sections say, I will have to read out these three sections from the Representation of the People Act. 1951. These are sections 76, 77 and 78 under Chapter VIII headed "Election Expenses".

"76. Application of Chapter.-This Chapter shall apply only to elections to the House of the People and to the Legislative Assembly of a State."

- "77. Account of election expenses and maximumthereof.—(1)Every candidate at an election shall. either by himself or by his election agent, keep a separate and correct account of all expenditure in connection with the election incurred or authorized by him or by his election agent between the date of publication of the notification calling the election and the date of declaration of the result thereof, both dates inclusive.
- (2) The account shall contain such particulars, as may be prescribed.
- (3) The total of the said expenditure shall not exceed such amount as may be prescribed."

Section 78 reads as follows:

"78. Lodging of account with the returning officer.—Every contesting candidate at an election shall, within thirty days from the date of election of the returned candidate